## SHORT DURATION DISCUSSION

### Need for electoral reforms in the country

MR. CHAIRMAN: Hon. Members, now, we will take up Short Duration Discussion. The time allotted is two hours and thirty minutes. Members of all political parties, who were interested to speak on this, have given their names but each party will get the time that is due to them. Keeping that in mind, without my saying anything, Members should confine themselves to the time that is allotted to them. The prime mover of this is Shri Derek O'Brien. You have got eight minutes for your party.

SHRI DEREK O'BRIEN (West Bengal): Sir, a little more because I am moving it. *...(Interruptions)...*

MR. CHAIRMAN: Please, please. Should I ask every time? Please keep quiet. If you have any problem, you can go out, have a talk and then come back. It applies to everybody. Now, Shri Derek O'Brien.

SHRI DEREK O'BRIEN: Sir, I begin by thanking you for allowing this Short Duration Discussion and also to thank my colleagues from 14 political parties who discussed and signed this together. It is a good tradition if you allow one such Short Duration Discussion every week.

Sir, the original notice which we had signed was on the title of 'Electoral Reforms for Free and Fair Elections', but, Sir, it is fair enough in the way you put it here as 'Electoral Reforms in the Country'. Sir, as far as my party, the Trinamool, is concerned, this is part of our DNA. We are actually one of the youngest national parties. Even when Mamata*di* wrote a book in 1995 called *Janta Darbar,* that was all about electoral reforms. In the last 21 years, in every election that we fought, electoral reforms has always been in our manifesto. Sir, the precious vote, that is basically what I would like to speak on today, present six problems as we see it and then, not find the solutions to all the problems, but, at least, present some solutions to the six problems we see. Sir, this was the 392nd election conducted by the Election Commission of India and I am sure, it is up to the people of India to judge what was said during the election and allow me, maybe, two minutes, just to give you a few examples. The first being, should we leave the Army and the Armed services completely out of the elections? Because we have statements made, "Can your first vote be in the name of the martyrs, who lost their lives in Pulwama?" Is this in the spirit of bringing the Army and the Armed services into the elections? Or another one, "I want to ask my first time voters, can your first vote be dedicated to the soldiers who conducted the Balakot strikes." Sir, is this the spirit of

invoking the Army directly into the election process because the Army belongs to us, the nation? Sir, I will give you very quickly a few other examples and then, I will look for the solution. Sir, a retired Home Affairs Joint Secretary, who was looking after the CAPF, the Armed Police Force, retired from his post and after that, he was given a contractual job to continue in his post as the CAPF. You will say, "Fine, this is quite routine, may not be so imperfect." But it becomes a little dodgy and that is why we wrote, in fact, to the Election Commission, when that person's wife is a candidate of a particular party in Bengal. Sir, I will give you a few more examples. There were examples of the leaders of the ruling party giving a direction saying, this police officer will be transferred, that police officer will be transferred, putting those threats and then.*

MR. CHAIRMAN: No, no. Please, don't attribute motives to Election Commission.

SHRI DEREK O'BRIEN: No, Sir. I am not attributing motives.

MR. CHAIRMAN: You can talk about parties, others and all.

SHRI DEREK O'BRIEN: Sir, I have not mentioned about a single political party. Sir, I do believe we need to discuss the Election Commission because Parliament is above the Election Commission. And I will talk about the Constituent Assembly debates, which had given us the power. And the Parliament cannot take away...*(Interruptions)*...

MR. CHAIRMAN: Discussion is different and attributing motives and casting aspersions is different. ...*(Interruptions)*... You discuss. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I am only...*(Interruptions)*... Sir, I am only giving the facts.

THE LEADER OF OPPOSITION (SHRI GHULAM NABI AZAD): When we are talking of electoral reforms, the Election Commission is part of electoral reforms. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Let me finish. Let me handle. If we are talking about electoral reforms, we have to understand one of the problems. For example, I am only quoting historical facts. For the first time, in the history of Indian Independence, Article 324 was invoked in my State; campaigning was curtailed by full 24 hours giving no notice. One chief campaigner of a political party finished all his campaigns. I am not mentioning any names, I don't want to get into तू-तू, मैं-मैं but these are the facts. An election campaign was curtailed first time. Sir, the Special Observer in Odisha was

*Expunged as ordered by the Chair.

[Shri Derek O'Brien]

suspended for checking a helicopter. Sir, we all know about the Namo TV; nothing was done. Sir, the NITI Aayog, there is available evidence here, shared Government data for the election campaign. Sir, let me come down to the first solution. I don't want to go and give more examples because the Election Commission...*(Interruptions)*...

MR. CHAIRMAN: Are you yielding to him?

**श्री भूपेन्द्र यादव** (राजस्थान): सर, इलेक्शन पर चर्चा हो रही है और चर्चा करने में किसी को आपत्ति नहीं है, लेकिन जो रूल बुक में Section 238, sub-section V में है, चर्चा के दौरान किसी भी कंस्टीट्यूशनल अथॉरिटी के decision and conduct पर बिना substantive motion के हम चर्चा नहीं कर सकते हैं। इलेक्शन कमीशन का एक particular 324 में, as a Constitutional authority decision लिया गया था। मैं यह नहीं कर रहा हूं कि इलेक्शन पर चर्चा न हो। मैं यह नहीं कर रहा हूं कि इलेक्शन की openness पर चर्चा न हो। मैं यह भी नहीं कह रहा हूं ...*(व्यवधान)*...

MR. CHAIRMAN: Right. You have raised the point of order, he has obliged. ...*(Interruptions)*... I have already said, Mr. Bhupender Yadav, that about the constitutional authorities, no motive should be attributed against them and nothing defamatory should be said against them. This is not a substantive motion. Mr. Derek, please carry on.

SHRI DEREK O'BRIEN: Sir, my time is this and I am glad you brought this up because yesterday, in an informal discussion with the learned colleague, I mentioned 238 (v) to him. But, I said that we should still discuss the Election Commission. I am looking for solutions. I am not looking for problems. The problems have already been laid out. Sir, please give me some little more time on this. I have got six points. Sir, the Constituent Assembly debates clearly state that Parliament is above the Election Commission. I said this before on the floor of this House. Shibban Lal Saxena made it very clear that the Election Commission should be appointed by a two-third majority of Parliament. I am not going into the Constituent Assembly debate, but, I want to quote from the Constituent Assembly debate of what Dr. Ambedkar said. "The tenure of the Election Commissioner cannot be made a fixed and secured tenure. If there is no provision in the Constitution to prevent a fool or a naïve or a person who is likely to be under the thumb of the Executive." This is Dr. Ambedkar from the Constituent Assembly debate. We, as parliamentarians, that side, this side, have to take the responsibility to either amend the Constitution or bring legislation as to how the Election Commissioners are appointed.

My second point is, influence of money in elections. All the Media have enough stories and facts are there, who got what, how they are spending. There is no time to

mention the problem. The problem is well known. What is the solution? Solution was, of course, given in 1962 by late Shri Atal Bihari Vajpayeeji in a Private Members' Bill. You should all read that Bill at some point; it is about private funding. A solution was given by Indrajit Gupta. Dr. Manmohan Singh was part of the Committee; Ram Gopalji was part of the Committee; Somnath Chaterjee was part of the Committee; Mr. Malhotra was from the BJP. These were the recommendations. But, that was the Indrajit Gupta Committee. And from 1998, Trinamool Party has been on this. But, I would like to refer to the BJP Manifesto of 1999. I quote: " We will introduce necessary electoral reforms on the basis of the recommendations of the Indrajit Gupta Committee, the Goswami Committee, and the Law Commission Report so as to deal with the menace of defections, criminalization, corruption, and to prevent electoral malpractices." So, I am very glad that the BJP in its 2009 Manifesto said what they said.

The third problem which has been a huge problem is EVMs. We must not conclude a thing that if you are anti-EVMs, you are anti-technology. No. When the technology does not guarantee perfection, then, you have to question the technology. I want to quickly move on because we want ballot papers. I am quickly moving on because Satish Misraji, Kapil Sibalji, and others, will be talking in great detail on this.

Sir, the fourth one is the multi-phase elections. In Bengal, for 42 seats, elections were conducted in seven phases. I can have a full discussion on that. But, the country knows how these phases were done. Sir, U.P. had seven phases. So, the Prime Minister has also suggested, and this is also a part of the solution. He has suggested, 'One Nation, One Election, maybe also, one phase.' We don't know. Our view was this. Don't rush into anything; discuss it with constitutional experts, bring on the election experts, circulate a White Paper, get the political parties involved. Sir, you please give me a little more time. I have got a few more points.

MR. CHAIRMAN: No, no. You will be eating into others time. One more minute I am giving you.

SHRI DEREK O'BRIEN: Sir, I yielded. Am I saying anything? I am not passing around.

MR. CHAIRMAN: You know how to conduct a quiz.

SHRI DEREK O'BRIEN: Sir, this is not a quiz. I stopped conducting quizzes fourteen years ago. I am doing full time politics. So, please leave the quiz outside.

MR. CHAIRMAN: Right.

SHRI DEREK O'BRIEN: These are hard questions to be answered. Sir, now, I come to platforms. I call them cheat India platforms, the Facebook, etc. So many of them are there. These are platforms. International companies cannot interfere in Indian elections. This is nationalism. I am glad that the Minister who is the Law Minister is also the IT Minister. Sir, you have to understand that these companies, when they were started in the 90's, with YouTube and all, they were startups. So, they were given the immunity of publishing. They were given the complete immunity from intermediate liabilities. वो लगाओ, लेकिन it is not our problem. It was started in the 90's in America. We came here with an IT Act in 2000. In the 2008 Amendment Bill, these companies, in India, got the same freebies; that means, they were not responsible. Now, these companies are making big money; these companies are also using algorithms to decide on what goes where. Please revisit that 2008 IT Act.

Sir, I have got one more point; I am moving the Motion. I am talking about legislation. I am not talking up in the air; I am not giving any old example. Revisit the IT Act.

My last point is about data misuse and surrogate advertising. Someone said that data is the new oil. Sir, there are serious questions on data. What do I mean by 'surrogate'? If a political party advertises, it goes into that political party's account. But what happens to people like 'association of a billion mind' and so many others? It is like in whisky; you can't advertise the whisky. So, you will advertise the mineral water and the glass. Sir, you can't do that in an election. I am giving you the solution because there is so much on this data. We will give a notice to discuss how data is being misused where Government data is used through companies like Jarvis Technology to target the voter. Everyone is saying that women voted more. Very good, we are also very happy. But, look into how many women were targeted after they got the gas cylinder, through the data which is available. The data is available to see.

MR. CHAIRMAN: Derek, please conclude.

SHRI DEREK O'BRIEN: Sir, it is my last point. I am happy that women voted. My point is on misuse of data. Sir, I say that I have got the solution in a good spirit, not as an Opposition Member, because it is our data and our precious vote. ...*(Interruptions)*...

MR. CHAIRMAN: Please don't interrupt in the middle. ...*(Interruptions)*... Let him conclude.

SHRI DEREK O'BRIEN: We have done serious research. Our party has a view. A little bit of catcalls in the middle spoils it.

MR. CHAIRMAN: Please conclude.

SHRI DEREK O'BRIEN: Sir, I am trying. I am on my sixth point. I have spoken about the Constituent Assembly.

MR. CHAIRMAN: Okay, thank you.

SHRI DEREK O'BRIEN: Sir, it is my last point.

MR. CHAIRMAN: Every time you are saying, 'last point'!

SHRI DEREK O'BRIEN: Sir, I am summarizing.

MR. CHAIRMAN: Not necessary. Please conclude.

SHRI DEREK O'BRIEN: The conclusion on the data is, in August, 2017, 9-0 the Supreme Court ruled on the Right to Privacy. The Government keeps bringing up the Supreme Court that the Supreme Court said that we needed to bring this Bill and that Bill. What have you done with the Right to Privacy?

MR. CHAIRMAN: Okay, thank you.

SHRI DEREK O'BRIEN: Sir, let me finish.

MR. CHAIRMAN: You have to conclude, no? This is not the way. Please conclude.

SHRI DEREK O'BRIEN: Sir, I also made a suggestion—we are happy that women voted more. *...(Interruptions)...* That is not the point. *...(Interrutions)...*

MR. CHAIRMAN: I have to see that the debate is concluded within time.

SHRI DEREK O'BRIEN: Sir, the last point is that the Data Protection Bill has still not been introduced in the Lok Sabha. Sir, in 2017, in the same House, many of us spoke...

MR. CHAIRMAN: You are not concluding, you are going back to the point again. Already I have allowed you five minutes extra. Please conclude.

SHRI DEREK O'BRIEN: Sir, the last three sentences. In 2017, we all debated the same issue in Rajya Sabha. Since 2017 to 2019, nothing has happened on electoral reforms. My third and last sentence is, for that very, very precious vote to remain precious, Sir, we have to debate and we have to deliberate. But, it is time that we also legislate on electoral reforms. Thank you, Sir.

**श्री भूपेन्द्र यादव** (राजस्थान): सम्माननीय सभापति महोदय, सदन में चुनाव के सुधार को लेकर चर्चा प्रारंभ हुई है। अभी मेरे से पहले चर्चा करते हुए तृणमूल पार्टी के नेता और वरिष्ठ सांसद श्री देरेक जी ने एक बहुत विशेष बात का उल्लेख किया है कि चुनाव अनेक phases में होता है। यह इस देश की सबसे बड़ी विडम्बना है कि चुनाव इस देश में लक्ष्य नहीं होना चाहिए, साधन होना चाहिए। चुनाव साधन है अच्छी सरकार चुनने का, लक्ष्य है सरकार बनाकर 5 साल चलाने का, लेकिन हमारे यहां जिस प्रकार का क्रम है- कभी-कभी कहा भी जाता है कि

"घड़ी-घड़ी बात है, दिन खत्म हो रात है,
परन्तु हर बार एक पड़ाव है, फिर खड़ा चुनाव है।"

अभी चुनाव खत्म हुए नहीं, फिर से चार राज्यों के चुनाव होने हैं, फिर अगले दिल्ली विधान सभा के चुनाव, फिर उसके बाद चुनाव। जब एक लोक सभा के चुनाव को कई फेज़ेज़ में कराने में दिक्कत आती है, तो 5 साल तक पूरे देश को चुनाव में लगाए रखना, उचित नहीं है और मुझे लगता है कि यह सभी लोगों के लिए चिंतन का समय आया है कि बार-बार जो चुनाव 5 साल में होते हैं, राज्य की विधान सभाओं के और लोक सभा के चुनाव एक साथ होने चाहिए।

सर, हमारे संविधान निर्माताओं ने कॉंस्टिट्यूशन के आर्टिकल 83 में लोक सभा और राज्य सभा के लिए जब लिखा, तो उन्होंने कहा कि राज्य सभा के लिए सदस्य की अवधि 6 वर्ष की होगी, लेकिन उसी के सैक्शन 2 में, जब लोक सभा के लिए लिखा, विधान सभा के लिए लिखा, तो सदन की अवधि 5 साल होगी। वहां एक व्यक्ति की अवधि नहीं है, क्योंकि उनकी intention यह थी कि 5 साल के लिए सदन चले और 5 साल का मेंडेट लेकर सदन के माध्यम से देश की सेवा का कार्य हो। अब राज्यों का और केन्द्र का चुनाव का जो चक्र है, यह आज़ादी के 15 साल तक तो ठीक चला, उसके बाद जब यह बिगड़ना शुरू हुआ तो देश में हमेशा राजनैतिक बवंडर का वातावरण रहता है। हम सब लोक अपने-अपने राजनैतिक दलों के लिए कार्य करते हैं, राजनैतिक दलों को आगे बढ़ाने के लिए कार्य करते हैं, लेकिन हम चुनाव को देश में एक साथ अगर कराएंगे और उसके बाद 5 साल तक गवर्नेंस का विषय चलेगा, जब राजनैतिक दलों के काम करने का विषय चलेगा, तो उसका सबसे बड़ा लाभ यह होगा कि देश एक स्थिरता, निरंतरता और विकास की ओर बढ़ेगा, जो हमारे संविधान निर्माताओं की भावनाओं के अनुरूप होगा। मैं यह कहना चाहूंगा कि इस पर लॉ कमीशन की रिपोर्ट आई, उसके बाद नीति आयोग की रिपोर्ट आई, संसद में संसदीय समिति ने रिपोर्ट दी, नाच्चीयप्पन साहब उसके चेयरमैन थे, वे उधर से थे, उसके बाद जस्टिस बी.एस. चौहान की रिपोर्ट भी आई। देश में चुनाव के कारण प्रशासनिक बोझा बार-बार पड़ता है और हर बार चुनाव के लिए आचार संहिता लागू रहती है। मैं राजस्थान का उदाहरण देना चाहूंगा। पिछली बार 2014 में भी अक्तूबर में पहे विधान सभा के चुनाव हुए, उसकी आचार संहिता तीन महीने रही, फिर केन्द्र के लोक सभा के चुनाव आ गए। केन्द्र के लोक सभा चुनाव के तीन महीने की आचार संहिता रही, अक्तूबर-नवम्बर में जिला परिषद्, नगरपालिका और पंचायत के चुनाव आ गए। आज जो विकास हम करना चाहते हैं, आज जो विकास की योजनाएं हम आगे लेकर जाना चाहते हैं, अगर हर राज्य में तीन महीने विधान सभा,

**4.00 P.M.**

तीन महीने लोक सभा और तीन महीने पंचायती राज के चुनावों के कारण आचार संहिता लगी रहेगी, तो किसी भी सरकार को perform करने का समय नहीं मिलेगा। एक से डेढ़ साल आचार संहिता लगी रहेगी और चुनाव से एक साल पहले अगले चुनाव की तैयारी, तो जो हमारा स्थिरता का विज़न है, हमारा जो विकास का विज़न है, हमारा जो विज़न है अपने राजनैतिक दल के आधार पर काम को करने का, उस विज़न में फर्क आएगा। मैं यहां पर यह भी कहना चाहूंगा कि राष्ट्रपति चुनाव प्रणाली की ओर संसदीय चुनाव प्रणाली की एक बहुत बड़ी खूबी और अंतर यह है कि संसदीय चुनाव प्रणाली में कोई भी सरकार हमेशा जनता के लिए जवाबदेह रहती है। संसद में लगातार प्रश्नों के माध्यम से, चाहे संसद में लाने वाले प्रस्तावों के माध्यम से, हमेशा जनता के लिए जवाबदेह रहा जाता है। जब जनता के लिए जवाबदेह संसद में हम सरकार का चुनाव करते हैं और हम जानते हैं कि 5 साल के लिए वह पूरी तरह से जवाबदेह रहने वाली है, तो 5 साल के लिए जवाबदेही की व्यवस्था को हमने चुना है, तो राज्य का और लोक सभा का चुनाव एक साथ होना चाहिए।

सभापति महोदय, मैं आपके माध्यम से यह कहना भी चाहूंगा कि इस देश में चुनाव एक बहुत बड़े खर्चे का विषय हो गया है। बहुत बड़ी संख्या में न केवल हमारे अधिकारियों को लगाया जाता है, बड़ी सरकार मशीनरी को भी लगाया जाता है। हम लोक चुनाव में बाकी सारी व्यवस्था करते हुए आए हैं। महोदय, लेकिन जब हम बड़ी मशीनरी को लगाने जा रहे हैं और वह मशीनरी जब चुनाव कराने जा रही है, तो यह कितना अच्छा होगा कि उस मशीनरी के माध्यम से विधान सभा, लोक सभा और पंचायती राज, तीनों के चुनाव अगर एक साथ हो जाएंगे, तो यह देश की स्थिरता के लिए अच्छा रहेगा।

महोदय, कई बार यह तर्क भी दिया जाता है कि इसमें जो क्षेत्रीय दल हैं या क्षेत्रीय स्तर पर जो छोटी-छोटी पार्टियां हैं, उन्हें नुकसान होगा, लेकिन मैं उनके इस तर्क से सहमत नहीं हूं। यह भारत की जनता के विवेक के ऊपर निर्भर करता है। अभी हाल ही में हमने ओडिशा के चुनाव में देखा है। वहां जो विधान सभा चुनाव और लोक सभा के चुनाव परिणाम आए, वे बिलकुल भिन्न थे। अभी भी, जब लोक सभा का चुनाव हुआ और आंध्र प्रदेश में विधान सभा के चुनाव परिणाम आए, वे तो कोई प्रभावित करने वाले परिणाम नहीं रहे। हमारे देश की जनता, लोकतंत्र में बहुत mature हो चुकी है। इसलिए जब, जनप्रतिनिधि के चुनाव में विधान सभा और लोक सभा का चुनाव एक साथ होता है, तो मेरा मानना है कि उसमें खर्चा भी कम आता है। कोई भी राजनैतिक दल हो, उसका खर्च कम आएगा, क्योंकि उन्हें एक साथ विधान सभा, लोक सभा और पंचायत में, अपने नीचे तक के कैडर के चुनाव कराने में आसानी होती है। इस विषय में आगे बढ़कर आना चाहिए और इस पर विचार किया जाना चाहिए कि चुनाव के खर्चे को कैसे कम-से-कम किया जाए।

महोदय, इस देश के लोकतंत्र में यदि आम आदमी, इस देश को किसी भी तरीके से मजबूत होता हुआ देखता है, तो हिन्दुस्तान का चुनाव और हिन्दुस्तान की democracy, बार-बार वह अच्छी सरकार को चुनती है और लोकतंत्र को मजबूत करती है।

[श्री भूपेन्द्र यादव]

महोदय, आम आदमी की भागीदारी कैसे होगी? वह तब होगी, जब चुनाव का खर्चा कम होगा। जब तीनों चुनाव एक साथ होंगे, पंचायत का चुनाव, विधान सभा का चुनाव और लोक सभा का चुनाव, तो सभी उम्मीदवारों के बीच में खर्च बंट जाएगा। अभी यदि आप एक लोक सभा का चुनाव अलग लड़ेंगे, विधान सभा का चुनाव आप अलग लड़ेंगे और पंचायत का चुनाव आप अलग लड़ेंगे, तो खर्च बढ़ेगा। हम राजनैतिक दल के रूप में करना क्या चाहते हैं? हम अपने राजनैतिक विचारों को लेकर जनता तक पहुंचना चाहते हैं। जब जनता तक पहुंचने के लिए हमारी नीचे तक की मशीनरी एक होकर और एक साथ लगेगी, तो उसका सबसे बड़ा लाभ होगा कि राजनैतिक दलों के चुनाव के खर्चे में कमी जाएगी।

महोदय, यहां मुझे इस चुनाव के संबंध में एक विषय और कहना है। कई बार यह आशंका उठाई जाती है कि यदि चुनाव एक साथ हो जाएंगे, लेकिन यदि राज्यों की विधान सभाओं में hung असेम्बली आ गई, अगर राज्यों की विधान सभाओं में ऐसी परिस्थितियां पैदा हो गईं, जिसमें यह कहा जाए कि यदि विधान सभा बीच में भंग हो गई, तो उसका उपाय किया जा सकता है? मेरा मानना हे कि जस्टिस बी.एस. चौहान कमेटी की रिपोर्ट ने इस पर विचार करते समय तीनों तरह के options दिए हैं। क्या जो बचा हुआ समय है, उस बचे हुए समय के लिए चुनाव हो, क्या उसमें बहुमत के प्रस्ताव के लिए वोट हो और यदि कम समय हो, तो क्या हम पूरे देश के चुनाव को एक सर्कल में भी न कर सकें, तो क्या ढाई-ढाई साल के दो सर्किल में कर सकते हैं? ये सब सुझाव, विचार करने के लिए हैं।

महोदय, यहां पार्लियामेंट की स्टैंडिंग कमेटी में इस प्रकार के options दिए गए थे। अभी हाल ही में, इंग्लैंड ने भी वर्ष 2011 में एक कानून आया है। हम किसी देश की नकल नहीं करना चाहते, लेकिन दुनिया में इस प्रकार से स्थायित्व और निरंतरता के लिए जो कानूनों में बदलाव आ रहे हैं, उन्हें कम-से-कम हम अपने देश की परिस्थिति के हिसाब से समझ सकते हैं। इसलिए मैं निवेदन करना चाहता हूं कि इस मामले में भी आज यह सदन, उच्च सदन के रूप में बैठा है। अगर इस प्रकार का विषय आता है, तो यहां पर बहुत सारे कानून के विद्वान बैठे हैं और राजनैतिक जीवन में अनुभव रखने वाले लोक भी बैठे हैं, देश की व्यवस्था में एक सकारात्मक विचार देने के लिए सदन यहां बैठा है। यह एक ऐसी चर्चा है, जिसे केवल एक तरफ से उड़ा दिया जाए कि हमारे यहां यह चर्चा नहीं हो सकती, ऐसा नहीं हो सकता।

महोदय, इस देश में बहुत सारे परिवर्तनों को किया गया है। अभी पिछले ही कार्यकाल में हम लोगों ने GST में परिवर्तन किया। हम यह मानते हैं कि टैक्स को तय करने का जो अधिकार है, वह इस सदन का होता है, लेकिन हमने सदन से बाहर जाकर भी GST Council की स्थापना की। इसी सदन में सर्वसम्मति से उसकी स्थापना की गई। संविधान की भावनाओं को ध्यान में रखते हुए, संवैधानिक परिवर्तन भी हमने किया। ऐसा हमने क्यों किया? क्योंकि देश में परिस्थिति इस प्रकार की हो गई थी कि हमें इस प्रकार की council की आवश्यकता पड़ी। हमें सोचना होगा, केवल चुनाव लड़ना और पांच साल तक केवल चुनाव होते रहना, इससे देश को निकाल

करके, पांच साल के चुनाव का चक्र स्थापित करके, देश को विकास के मार्ग पर आगे बढ़ाना, यही हमारा लक्ष्य होना चाहिए। इसलिए इस डिबेट को हमें आगे लेकर जाना होगा। मैं कहना चाहूंगा कि तीनों रिपोर्ट्स हमारे सामने हैं। उन पर एक बार विस्तार से चर्चा होनी चाहिए। मेरा दूसरा विचार चुनाव कराने की प्रक्रिया को लेकर है। हमारे यहां चुनाव कराने की प्रक्रिया काफी लंबी और जटिल थी। हम पहले देखते थे कि बूथ लूटे जाते थे और बूथ लूटने की प्रक्रिया इस प्रकार की होती थी कि पर्ची पर मतदान होता था। बिहार राज्य और देश की बाकी जगहों में भी इस प्रकार की प्रक्रिया बहुत होती थी 1977 के तत्कालीन चुनाव आयुक्त श्री श्याम लाल शकधर द्वारा ईवीएम का एक विचार लाया गया था। ईवीएम का विचार आने के बाद - आपकी भी सरकार थी, 1998 में, "Representation of People Act" में आपने परिवर्तन किया। उसके बाद देश में चार लोक सभा चुनाव हुए। सरकार आपकी भी बनी और सरकारी हमारी भी बनी। देश में 118 से ज्यादा विधान सभाओं के चुनाव हुए। यहां पर बैठा हुआ कोई राजनीतिक दल ऐसा नहीं है, जिनकी सरकार ईवीएम से नहीं चुनी गई हो, या जिनकी सरकार ईवीएम से नहीं हारी हो, फिर चाहे वे प्रदेश में सत्ता में रहे हों, चाहे देश में सत्ता में रहे हों।

महोदय, ईवीएम का विकास भी भारत सरकार के सार्वजनिक उपक्रमों ने ही किया है। जब हमें इस चुनाव प्रक्रिया को आगे लेकर जाना है, जब हमने देश को आगे बढ़ाकर अधिकतम लोगों से एक सुनिश्चित और पारदर्शी मतदान कराना है, तो ईवीएम को लेकर जिस प्रकार की आशंकाएं व्यक्त की जा रही हैं, उससे मुझे लगता है कि यह राजनीतिक जीवन में और सार्वजनिक जीवन में एक प्रश्न चिह्न खड़ा करना है। हम लोकतंत्र में सुधार के लिए आगे बढ़ सकते हैं, लोकतंत्र को पीछे ले जाने के लिए हम कुतर्कों की रचना नहीं कर सकते।

मान्यवर, एक तीसरा विषय, जिसके बारे में मैं आपसे कहना चाहूंगा, वह चुनाव के संबंध में राजनीतिक दलों की फंडिंग को लेकर है। राजनीतिक दलों की फंडिंग को लेकर हमारी सरकार ने बहुत अभूतपूर्व कार्य किए हैं। हमारी सरकार ने राजनीतिक दलों की फंडिंग को transparent बनाने के लिए, राजनीतिक दलों की फंडिंग में ज्यादा से ज्यादा transparency करने के लिए आज bond का जो सिस्टम शुरू किया है, ताकि इस मामले में सभी राजनीतिक दलों की फंडिंग में ब्लैक मनी को कैसे खत्म करें, कैसे फंडिंग में उस काले धन को रोकने से खत्म करें, जो काला धन देश में अवैध व्यापार के साथ पैदा होता है। राजनीतिक में पैसा पारदर्शिता के साथ आना चाहिए।

महोदय, इसके साथ ही, जब हम चुनाव सुधार की बात करते हैं, तो मेरा एक और विषय चुनाव सुधार से संबद्ध होकर आता है और वह यह है कि राजनैतिक दलों में अपने चुनाव, राजनैतिक दलों का अपना आंतरिक लोकतंत्र, राजनैतिक दलों में किस प्रकार से हम राजनीतिक दलों को जयादा जनता के अनुरूप बनाकर जाएं? यह एक ऐसा विषय है जिसे सभी राजनीतिक दल स्वीकार करते हैं।

महोदय, चुनाव सुधार की बात करते हुए मैं यह भी कहना चाहूंगा कि हिन्दुस्तान में जो चुनाव होते हैं, वे एक चुनाव पर्व के रूप में होते हैं। चुनाव में ज्यादा से ज्यादा लोगों की भागीदारी

[श्री भूपेन्द्र यादव]

होनी चाहिए। हम देखते हैं कि कई बार आदर्श आचार संहिता लगती है। इस देश में आदर्श आचार संहिता एक ऐसी आचार संहिता है, जिसे सभी राजनैतिक दलों ने स्वीकार किया है। इसके लिए कोई कानून बनाने की आवश्यकता नहीं है, इसको देश के राजनैतिक दलों ने अपनी विल से स्वीकार किया है, लेनिक इस आचार संहिता के माध्यम से जो छोटे-छोटे विषय हैं, जैसे झंडा लगाने का विषय है, अपने राजनीतिक दल के लिए प्रचार करने का विषय है, अपनी राजनीतिक अभिव्यक्ति करने का विषय है, अपने राजनीतिक दल के लिए बिल्ले, पर्चे, pamphlets का विषय है, इन सभी विषयों पर हमें विचार करना चाहिए।

महोदय, हम बचपन में गांव में देखते थे कि राजनीतिक दल की गाड़ी आती थी, झंडे लगाते थे, बिल्ले आदि लगते थे। देश का जो आम वर्ग है, गरीब वर्ग है, उस तक चुनाव को पहुंचाने के लिए कहीं हम ऐसा न करें कि आदर्श आचार संहिता के नाम पर चुनाव की जो मूल भावना है, जो जनता के शिक्षण की भावना है, जनता के प्रबोधन की भावना है, कहीं उस भावना को दबाकर रख दें। इसलिए इसके बारे में भी हमें विचार करना पड़ेगा कि आदर्श चुनाव संहिता में चुनाव कैसे चुनावी पर्व बने, इस चुनाव में लोगों की भागीदारी कैसे हो, इस चुनाव के माध्यम से कैसे ज्यादा से ज्यादा लोग वोट दें।

महोदय, एक और अमेंडमेंट, जो इस चुनाव में होना चाहिए और हमारी पार्टी ने अपने संकल्प पत्र में उस विषय को भी रखा है, वह यह है कि हमारी यहां संविधान के प्रावधान द्वारा केंद्र की जो चुनाव की सूची है, वह अलग है और राज्य की जो चुनाव की सूची है, वह अलग है। सर, इसका परिणाम क्या होता है? इसका यह परिणाम होता है कि जब लोक सभा के चुनाव होते हैं, तो एक अलग मतदाता सूची होती है, जब विधान सभा के चुनाव होते हैं, तो उसकी अलग मतदाता सूची होती है। जब हम लोक सभा चुनाव में वोट डालने के लिए जाते हैं, तो एक अलग पोलिंब बूथ होता है और जब विधान सभा के चुनाव आते हैं, तो सूची का रिवीजन होता है, फिर पता चलता है कि कुछ लोगों के नाम कट गए हैं या उनका पोलिंग बूथ बदल गया। हम लोगों को इस समय, इसके लिए चाहे संवैधानिक संशोधन की भी आवश्यकता पड़े, लेकिन पूरे देश में हमारी एक ही वोटर लिस्ट होनी चाहिए। हमारी एक वोटर लिस्ट में हमें अपना नाम पता होना चाहिए और किसी भी वोटर को यह जानने का अधिकार है, फिर वह चाहे स्टेट इलेक्शन की वेबसाइट को खोले, चाहे नेशनल इलेक्शन की वेबसाइट को खोले।

सर, आजकल तो digital का जमाना है। अगर वेबसाइट को खोलेंगे, तो वेबसाइट खोलने के बाद जो मतदाता सूची है, उस मतदाता सूची से अपना नाम प्रिंट करें और लोकल एसडीएम से जाकर उसका एक सिग्नेचर ले लें। वही उनकी वोटिंग स्लिप होनी चाहिए। हम क्यों ऐसी व्यवस्था नहीं कर सकते? यह एक ऐसी व्यवस्था है, जिसमें सभी राजनीतिक दलों को एक सहमति के साथ आगे आना चाहिए कि देश में केवल एक ही वोटिंग लिस्ट रहनी चाहिए। अगर मेरा आवास है, तो मुझे यह पता होना चाहिए कि मेरा इस स्कूल में वोट आएगा। यह व्यवस्था पूरे देश के लिए अच्छी रहेगी।

एक और विषय है, जो चुनाव आचार संहिता से पहले चुनाव आयोग ने किया था, बहुत सारे राजनीतिक दलों ने किया था। पहली आर्मी का जो postal ballot होता था, वह postal ballot पोस्ट के साथ जाता था, बाद में वह वापस आता था। उसने इसके लिए e-ballot की व्यवस्था की थी। उसने इस बार यह भी व्यवस्था की थी कि जो postal ballot जाता है, वह e-ballot के माध्यम से अपना e-ballot निकाले और उस पर पोस्ट करे। इस सुविधा को प्रवासियों के लिए और जो बाहर की ड्यूटी के लिए जाते हैं, उन तक इस e-ballot की सुविधा का विस्तार कर हम इसको किस प्रकार से लागू कर सकते हैं, इस पर हमें विचार करना चाहि, क्योंकि लोकतंत्र में चुनाव में जब तक हम लोगों की सहभागिता को नए माध्यमों के साथ नहीं बढ़ाएंगे, हम इसको सुनिश्चित नहीं कर पाएंगे।

आज एक तरफ हम e-ballot की तरफ जा रहे हैं और दूसरी तरफ हम ईवीएम को रोक कर देश में चुनाव के लिए शंकाएं खड़ी कर रहे हैं। हमारे देश में चुनाव की जो पद्धति विकसित हुई है तथा पारदर्शी और निष्पक्ष चुनाव आयोग की जो भूमिका खड़ी हुई है, वह भूमिका उसे हमारे देश के संविधान निर्माताओं ने दी थी। उस समय जब उन्होंने संविधान बनाया था, तो आर्टिकल 324 में उन्होंने चुनाव आयोग को पूरी तरह से स्वायत्त बनाया था। उसके पीछे यही उद्देश्य था कि देश में चुनाव कराने वाली संस्था को, जो 125 करोड़ लोगों का चुनाव होता है, उसके लिए उन्होंने आर्टिकल 324 में पावर देकर उसे पूरी superintendence की पावर दी थी। मेरा यह मानना है कि हम लोगों को यह भी विचार करना पड़ेगा कि जब चुनाव आयोग आर्टिकल 324 की पावर का उपयोग करता है, तो उस समय चुनाव के दौरान अनावश्यक न्यायिक हस्तक्षेप भी नहीं करना होगा, क्योंकि हमें सभी संस्थाओं की स्वायत्तता, निष्पक्षता और ईमानदारी की रक्षा करनी है। सबसे बड़ी बात यह है कि हमें हिन्दुस्तान के 125 करोड़ लोगों की लोकतंत्र की निष्ठा को मानना होगा। हमें मानना होगा कि देश में चुनाव उन्हीं लोगों की प्रतिबद्धता के कारण होते हैं।

महोदय, मैं फिर से अपने सारे बिन्दुओं को sum-up करते हुए यह कहना चाहूंगा, पहला, इस समय इस देश में एक ऐसा समय आया है, जब इस देश में विधान सभाओं, लोक सभा और पंचायत के चुनाव एक साथ हों, इसके बारे में सबको विचार करना चाहिए। दूसरा, मैं यह कहना चाहूंगा कि इस देश में जो ईवीएम की पद्धति विकसित की गई है, उसको कैसे मजबूत बनाया जाए, उसके ऊपर चर्चा होनी चाहिए, न कि उसके खिलाफ कोई नकारात्मक बात फैलानी चाहिए। तीसरा, मैं यह भी कहना चाहूंगा कि हमारे देश में electoral bond का जो विषय हमारी सरकार लेकर आई है, ज्यादा से ज्यादा राजनीतिक दलों को इस बात पर आगे बढ़ाना चाहिए कि electoral bond के विषय को आगे बढ़ाते हुए चुनाव में पैसे का प्रभाव कैसे खत्म हो और चुनाव में पैसे का प्रभाव खत्म करते हुए आम आदमी की ताकत कैसे बढ़े, उस पर विचार करना चाहिए। चौथा, मैं वापस यह दोहराना चाहूंगा कि हमारे यहां चुनाव एक पर्व के रूप में है। आदर्श चुनाव संहिता के नाम पर जो विसंगतियां लोगों को चुनाव में भाग लेने में कम-से-कम मना करती हों, उनके बारे में राजनीतिक दलों के मन में एक राय बननी चाहिए। चुनाव में ज्यादा से ज्यादा लोगों को भाग लेने का अवसर होना चाहिए। पांचवां, मैं यह भी कहना चाहूंगा कि इस देश के चुनाव में हम जो एक electoral roll की बात करते हैं, उस एक electoral roll को कैसे लागू किया जाए।

[श्री भूपेन्द्र यादव]

छठा, मैं यह भी कहना चाहूंगा कि चुनाव के साथ-साथ हम लोग चुनाव को ज्यादा पारदर्शी तरीके से करें। इसलिए आर्टिकल 324 में इलेक्शन कमीशन को जो पावर दी गई है और जिस प्रकार से चुनाव आयोग ने देश में एक बड़ा चुनाव कराया है, उसके लिए भी मैं कहना चाहूंगा कि उसको आगे बढ़ाना चाहिए।

महोदय, मैं यह कहना चाहूंगा कि 70 साल के हमारे लोकतंत्र की मजबूती का जो सबसे बड़ा नमूना है, वह यह है कि बिहार, जहां से मुझे बहुत लगाव रहा है, बिहार में 2000 से 2015 के बीच चुनाव में 655 लोगों की मौत हुई, लेकिन इस बार पहली बार बिहार में ऐसा चुनाव हुआ कि एक भी व्यक्ति की मृत्यु नहीं हुई है। पूरे देश में एक प्रकार से शांतिपूर्ण तरीके से चुनाव हुए। एकाध प्रदेश में घटनाएं हुई हैं और वहां चुनाव आयोग ने संज्ञान लिया है, वह चुनाव आयोग का विषय है। जिन प्रदेशों में हिंसा हुई है, उनमें भी आगे हमें ऐसे वातावरण का निर्माण करना होगा कि देश में चुनाव हिंसा मुक्त, भय मुक्त होकर लोकतंत्र को आगे बढ़ाने के लिए हो और इसमें सब राजनीतिक दल अपने ज्यादा से ज्यादा सकारात्मक सुझाव देकर देश के लोकतंत्र को मजबूत बनाएं। धन्यवाद।

**श्री सभापति**: धन्यवाद भूपेन्द्र जी। आपने अपने समय का पालन किया, उसके लिए अभिनंदन। श्री कपिल सब्बिल।

SHRI KAPIL SIBAL (Uttar Pradesh): Sir, I rise to participate in this very important discussion on electoral reforms. सबसे पहले तो हमें यह तय करना होगा कि प्रॉब्लम क्या है, Solutions तो तभी निकलेंगे। मैं स्पष्टता से यह कहना चाहता हूं कि हमने इस चुनाव में पैसों का जो नाच देखा, वह एक बहुत भारी प्रॉब्लम है। जिस तरह से चुनाव आयोग ने निर्णय लिए, वह भी एक बड़ी भारी प्रॉब्लम है। जिस तरह से मीडिया ने शासन का साथ दिया, वह भी बड़ी भारी प्रॉब्लम है। चाहे हिन्दुस्तान के टीवी चैनल्स में हो, चाहे सोशल मीडिया में हो, जिस तरह से सब जगह एक ही चेहरा दिख रहा था, वह भी हमें छोटी-मोटी प्रॉब्लम लगती है।

पहले मैं पैसों की बात करूंगा। जितना पैसा इस चुनाव में खर्च हुआ, हिन्दुस्तान के इतिहास में किसी चुनाव में खर्च नहीं हुआ और Centre for Media Studies की एक रिपोर्ट है कि 60 हजार करोड़ रुपया इस चुनाव में खर्च हुआ। उसमें से लगभग 45 प्रतिशत खर्च * ने किया। यह बात मैं नहीं कह रहा, यह Centre for Media Studies की रिपोर्ट है, इसका मतलब लगभग 27 हजार करोड़ * न खर्च किया। ₹ 25,000 crores was spent in the publicity campaign; 25 हजार करोड़।...**(व्यवधान)**...

MR. CHAIRMAN: That is a private agency. It has no ...

SHRI KAPIL SIBAL: I have said so. I am saying so. I didn't say that it is a Government agency because ... ...*(Interruptions)*...

---

*Expunged as ordered by the Chair.

THE MINISTER OF LAW AND JUSTICE; THE MINISTER OF COMMUNICATIONS; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Hon. Chairman, Sir, since I ...

SHRI KAPIL SIBAL: I am not yielding. ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: I am taking the permission of the Chair. ...*(Interruptions)*...

MR. CHAIRMAN: I have already told him ...*(Interruptions)*... that it will not be part of the debate. ...*(Interruptions)*... That will not be part of the debate. ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: Sir, I have to reply to it. ...*(Interruptions)*... I am the Minister. ...*(Interruptions)*...

MR. CHAIRMAN: You reply.

SHRI RAVI SHANKAR PRASAD: What he is saying will make headlines without any authenticity of the report. ...*(Interruptions)*...

MR. CHAIRMAN: Ravi Shankar Prasadji, as a Chairman, I know that what he has said is not from the official sources. ...*(Interruptions)*...

SHRI KAPIL SIBAL: That's right. I have said so. ...*(Interruptions)*...

MR. CHAIRMAN: It is a private thing. ...(Interruptions)..

SHRI RAVI SHANKAR PRASAD: It is a motivated source. ...*(Interruptions)*...

MR. CHAIRMAN: That you can reply. ...*(Interruptions)*...

SHRI KAPIL SIBAL: I don't know whether it is motivated or not but I am only giving you the source of the data that I am placing before the House.

MR. CHAIRMAN: That is one organization. It is not credible. ...*(Interruptions)*...

SHRI KAPIL SIBAL: That's right. It is an organization. ...*(Interruptions)*...

MR. CHAIRMAN: That has been made clear. It is not official. It is not credible. It is 'somebody'. Somebody may believe it or may not believe it.

SHRI KAPIL SIBAL: It may not be official. But it doesn't mean it is not credible. ...*(Interruptions)*...

MR. CHAIRMAN: It all depends on how we look at it. ...*(Interruptions)*... If it suits us, then we say credible. If it doesn't suit us ... ...*(Interruptions)*... That is how you all people are taking it. ...*(Interruptions)*...

SHRI KAPIL SIBAL: The expenditure may well be much more than that. So, let's be clear. Let's be clear. And, if this continues, it is suggested that in the 2024 election, the expenditure would be one trillion rupees. Now, does anybody want to solve this problem or not? In fact, that very report says कि 700 रुपये हर वोटर पर खर्च हुए। इसका मतलब यह है कि हर parliamentary constituency में 100 करोड़ रुपया खर्च हुआ। यह पैसा कहां से आया, यह सवाल हमें अपने आप से पूछना होगा? कहां से पैसा आया? कौन लाया? यह जो काले धन की बात होती है, प्रधान मंत्री जी रोज़ कहते हैं कि काले धन पर हमें एक बड़ा भारी वर्क करना चाहिए, तो हम यह जानना चाहते हैं कि इसमें काला धन इस्तेमाल हो रहा था या सब सफेद धन ही था? इसके पीछे क्या था, उसके बारे में मैं थोड़ा बाद की चर्चा में आपको बताऊंगा। आज मैं इस सदन में आपके सामने वह भी रखूंगा, लेकिन उससे पहले मैं कुछ और आंकड़े देना चाहता हूं। 2019 में मार्च-अप्रैल के दो महीनों में जो political donors की donations आईं, वे 3,622 करोड़ रुपये की थीं। यह official sources के अनुसार है और इसमें कोई transparency और कोई accountability नहीं है। इन 3,622 करोड़ रुपयों का source क्या है? इनका source black money है या इनका source round-tripping है, यह किसी को मालूम नहीं है। हमें इसकी जांच करनी चाहिए। आपको मालूम है कि इसमें electoral bonds लागू किए गए। Electoral bonds में आप 1000 की डोनेशन दे सकते हो, 10 हजार की दे सकते हो, 1 लाख की दे सकते हो, 10 लाख की दे सकते हो और 1 एक करोड़ की दे सकते हो, लेकिन 99.8% जो डोनेशंस आईं, वे 10 लाख और 1 करोड़ रुपये की थीं। तो इससे आप अंदाज़ा लगा सकते हैं कि वे डोनेशंस कहां से आयीं। यह तो साफ ज़ाहिर है कि जन लोगों के पास पैसा है, वे ही डोनेशंस दे रहे थे और किसको दे रहे थे, यह भी हमें मालूम है। यह तो पब्लिक फाइलिंग है। यह तो सबको मालूम है कि वे किसको डोनेशंस दे रहे थे। 95 परसेंट डोनेशंस तो भाजपा को मिलीं। इसके पीछे सोच क्या थी, वह मैं आज आपके माध्यम से सदन के सामने और देश के सामने रखना चाहता हूं। Let's go back. ...*(Interruptions)*... यह पब्लिक फाइलिंग है। ...**(व्यवधान)**... Let's go back. ...*(Interruptions)*...

SHRI ANAND SHARMA (Himachal Pradesh): Public filing of audited accounts before the Election Commission of India.. ...*(Interruptions)*...

MR. CHAIRMAN: Please, he is speaking.

SHRI KAPIL SIBAL: Let us go back, Sir, to 2016. In 2016, the Finance Act was amended, and when the Finance Act was amended, the FCRA, which is the Foreign Contributions Regulation Act, was in turn amended. In terms of that, a company which was incorporated, which is a foreign company, outside India, and if it had a 100 per cent subsidiary in India, it could contribute any amount of money. ...*(Interruptions)*... I am not taking any names. पहले तो इन्होंने 2016 में तय किया कि 2019 में पैसा कहां से आयेगा। पहली बात तो इन्होंने वह तय की। तो FCRA को अमेंड किया। इसके बाद 2017 में फिर फाइनेंस एक्ट को अमेंड किया और उस अमेंडमेट में इन्होंने यह किया कि The Indian Companies Act

में संशोधन लाकर इन्होंने यह कहा कि 7.5 प्रतिशत की जो लिमिट है, पिछले तीन सालों से अगर कोई कम्पनी नोट प्रॉफिट कर रही है, तो उसका केवल 7.5 प्रतिशत की डोनेशन हो सकती है। वह डोनेशन इन्होंने रद्द कर दी, वह लिमिट रद्द कर दी। अब वही कॉरपोरेट सेक्टर कितना भी डोनेशन पार्टी को दे, कोई उस पर सवाल नहीं पूछ सकता। यह दूसरा संशोधन इन्होंने किया, बड़ी सोच-समझ के साथ, क्योंकि इनको मालूम था कि 2019 में इलेक्शन लड़ना है, तो वह पैसा कहां से आयेगा। 2017 में इन्होंने एक और संशोधन किया। वह संशोधन यह था कि कोई प्रावइवेट फर्म whether incorporated, not incorporated or an association, that need not reflect donations in a profit and loss account. The donation that it has given need not be reflected in the profit and loss account; it can just be put under the head of Expenditure. So, private parties, associations, incorporated, unincorporated, private firms, partnerships, etc., could donate any amount of money and don't reflect it in their books of account. तो ये संशोधन जब इन्होंने किये, तो नैचुरली जो रोज़ इनसे काम करवाते थे, उन्हें तो डोनेशन देना ही था। फिर क्या हुआ? यह मामला सुप्रीम कोर्ट में गया और सुप्रीम कोर्ट में ये सारी बातें रखी गयीं। मैं सुप्रीम कोर्ट का ऑर्डर आपके सामने और सदस्यों के सामने पढ़ना चाहता हूं। सुप्रीम कोर्ट ने कहा, "Vide Section 137 of the Finance Act of 2017, it is evident that any donations received by a political party through an electoral bond has been taken out of the ambit of reporting under the contribution report as prescribed in Section 29C of the Representation of People's Act". You are aware that under Section 29C, any donation above ₹ 20,000 has to be reported to the Election Commission, and the source has to be reported. वह भी इन्होंने रद्द कर दी, ताकि इलेक्शन कमीशन को भी नहीं पता चले कि पैसा कहां से आया, फिर ये बात करते हैं कि हम काला धन खत्म करना चाहते हैं। Then, the Supreme Court also noted.. ...*(Interruptions)*... One second. हां, सारा ही सफेद था। यह मुझे दिखता है। ...**(व्यवधान)**... आपके सामने जो मैं देख रहा हूं, वह तो सब सफेद ही था। ...**(व्यवधान)**... सब सफेद ही था। ...**(व्यवधान)**...

MR. CHAIRMAN: No comments, please. The Minister is capable of responding. Don't worry.

SHRI KAPIL SIBAL: "It cannot be ascertained whether the political party has taken any donation in violation of the provisions of Section 29B of the Representation of People s Act, which prohibits the political parties from taking donations from Government companies and foreign sources." यह भी आपको पता नहीं लग सकता कि foreign source से पैसा आया या सरकारी कम्पनी से पैसा आया। आपने फाइनेंस एकट के द्वारा ऐसा संशोधन किया, क्योंकि आपको मालूम था कि पैसे की जरूरत होगी, हर वोटर के पास पैसा पहुंचाना होगा, कैसे पहुंचाएंगे? वह तो तभी पहुंचाएंगे न, जब आपके पास कुछ साधन होंगे और साधन कौन देगा, बड़े-बड़े कॉर्पोरेट सेक्टर, जिनको रोज़ के रोज़ पोर्ट्स मिलते हैं, जिनको रोज़ के रोज़ गैस एजेंसीज़, डिस्ट्रिब्यूशन एजेंसीज़ मिलती हैं, जो आजकल एयरपोर्ट खरीदना चाहते हैं। ठीक है

[Shri Kapil Sibal]

न? वही सब लोग तो डोनेशन देंगे और कौन देगा, किसके पास करोड़ों रुपये हैं, उन्हीं के पास तो करोड़ों रुपये हैं। फिर, जैसा मैंने कहा, इन्होंने Section 182 of the Companies Act amend कर दिया। And the limit ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: Sir, this is very serious issue and I would have to seek your protection. ...*(Interruptions)*...

**श्री कपिल सिब्बल**: मैंने किसी का नाम नहीं लिया। ...**(व्यवधान)**... मैंने किसी का नाम ही नहीं लिया। ...**(व्यवधान)**...

SHRI RAVI SHANKAR PRASA: Sir, it is a very serious issue. ...*(Interruptions)*... I need your protection. ...*(Interruptions)*...

**श्री कपिल सिब्बल**: मैंने किसी का नाम नहीं लिया। ...**(व्यवधान)**...

SHRI RAVI SHANKAR PRASAD: Mr. Kapil Sibal is appearing in the Supreme Court on these matters on behalf of the *. ...*(Interruptions)*... Mr. Kapil Sibal is appearing in the Supreme Court to defend the *. ...*(Interruptions)*...Can he argue it here? ...*(Interruptions)*...

SHRI KAPIL SIBAL: I have not appeared. ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: Can he argue it here? ...*(Interruptions)*...

SHRI KAPIL SIBAL: I have not appeared in this case. ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: It is a question of propriety. ...*(Interruptions)*... Mr. Kapil Sibal is appearing in the Supreme Court on this matter on behalf of the *. ...*(Interruptions)*... Should he make these comments here is the question? ...*(Interruptions)*... Sir, I leave it to you.

MR. CHAIRMAN: He has raised a point. If you want to respond on that ...*(Interruptions)*... He is raising an issue of expression of interest. ...*(Interruptions)*...

SHRI KAPIL SIBAL: Sir, the Law Minister must be a little more careful before intervention because I am referring to Writ Petition No.880 of 2017, Writ Petition No.59 of 2018 and Writ Petition No.434 of 2018, and I have not appeared in any of these cases.

SHRI NEERAJ SHEKHAR (Uttar Pradesh): **

---

*Expunged as ordered by the Chair.

**Not recorded.

**श्री सभापति**: आप बैठ जाइए, बैठ जाइए। ...**(व्यवधान)**... नहीं, नहीं, इसकी कोई ज़रूरत नहीं। ...**(व्यवधान)**... आप बैठ जाइए। ...**(व्यवधान)**... Don't you want debate? ...*(Interruptions)*... Don't you want debate? ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Nothing shall go on record, either in electronic or print media. ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: He appeared in the Supreme Court on these matters to defend the Party's stand. If he says, "No", I will apologise. Let him say so. ...*(Interruptions)*...

MR. CHAIRMAN: Please, the hon. Minister is capable. Why should we get involved in between? ...*(Interruptions)*...

SHRI KAPIL SIBAL: In the context of all this, the Supreme Court said, ...*(Interruptions)*...

**श्री सभापति**: नहीं, मैं उन्हें कह रहा हूं कि आपने इस रिकॉर्ड में ला दिया, अब इसे छोड़ दीजिए। ...**(व्यवधान)**...

**श्री कपिल सिब्बल**: हां, बिल्कुल, बिल्कुल। ...**(व्यवधान)**... And I am quoting the Supreme Court, "All that we would like to state for the present is that the rival contentions give rise to weighty issues which have a tremendous bearing on the sanctity of the electoral process in the country." यह मैं नहीं कह रहा हूं, सुप्रीम कोर्ट कह रहा है। And then the Supreme Court directed all political parties, who have received donations through electoral bonds, to submit to the Election Commission of India, in a sealed cover, detailed particulars of the donors as against each bond; the amount of each such bond and the full particulars of the credit received against each such bond, namely, the particulars of the bank account to which the amount has been credited and the date of each such credit." This information has to go to the Election Commission by the 30th of May. I ask, through you, the Minister whether his Party actually informed the Election Commission of the amount that has been donated by each such donor by the 30th of May or not. We want that answer on the floor of the House.

Sir, having said that, I just go back to the misuse of the social media and the way in which a certain political party used Facebook, Google and other social media platforms to target particular voters, and the amount of money that has been spent is in crores and it is something that we need to be worried about. That is why I said, before we start talking about reforms, you must first analyse what the problem is. Then, Sir, the other thing I wish to say is that the * officially spent about ₹ 1.32 crores on Facebook. On*

*Expunged as ordered by the Chair.

[Shri Kapil Sibal]

unofficial Facebook pages, namely, 'भारत के मन की बात', 'Nation with Namo' 'My First Vote for Modi' cumulatively about ₹ 4.5 crores were spent. The organization that was behind Facebook was the Association of Billion Minds and Huffingtonpost reveals that this shadowy firm was actually created only to support the *. And then, of course, as you know ...*(Interruptions)*... That's only Huffingtonpost has reported; I am not saying. ...*(Interruptions)*... Now, Sir, you know about Namo TV; you know about the continuous footage of Namo TV; you know that a movie was made and you know that the * was the top spender on Google — ₹ 18.3 crore. Now, Sir, what is the role of the media? That is something that we have to be worried about. I just want to make a statement on that that both the * and our Prime Minister enjoyed complete media hegemony during the course of this election. If you want a free and fair poll, it cannot happen like this. It can't happen like this. Every street, circle, road, petrol stations, highway, social media sites, newspapers were flooded with the PM's pictures and his election slogans. The first PM in 70 years, who know where the camera is. He has two eyes, but he knows that the camera is only one. And, that one eye will only show what it wants to show. If the media exercise self-censorship and co-option, it would have a free right; nobody would interfere. From Aadhaar to EVMs, from Doklam to Pulwama, with Rafale in between, the biggest scandals, and from LPG to GDP, from missing planes to missing jobs data, the grandest claims were unexamined. The fake, the frivolous and the frothy Anthem, flag, beef, love jihad, JNU, urban naxal, aajan, got more air time. ...*(Interruptions)*... And, this is the problem. ...*(Interruptions)*... Sir, don't get worried. These are problems. These got more time than the protests of farmers and the protests of workers. Agenda setting in studios, warriors flayed minority goes on each night; — 'Hindus in danger', 'illegal immigrants', 'fostering a siege mentality'. ...*(Interruptions)*...

SHRI ANAND SHARMA: The Ruling Party is interrupting. सम्मान से सुनिए।...**(व्यवधान)**... The Ministers are interrupting.

MR. CHAIRMAN: Please, Kapil*ji*. Keep your time in mind. Your party has three speakers.

SHRI KAPIL SIBAL: I will sit down, whenever you ask me. Sir, I am not one of those ...*(Interruptions)*...

MR. CHAIRMAN: No, no. Your party has been given 30 minutes time. There are three speakers.

*Expunged as ordered by the Chair.

SHRI KAPIL SIBAL: Sir, don't worry about that.

MR. CHAIRMAN: Keep that in mind. And, one more thing, we are discussing election reform. What happened in one side ...*(Interruptions)*...

SHRI KAPIL SIBAL: No, no, Sir. You have to understand, how you move forward unless you know what happened. ...*(Interruptions)*...

MR. CHAIRMAN: So, all this is within the time. ...*(Interruptions)*...

SHRI KAPIL SIBAL: Sir, 2019 campaign was powered by undefeatable media machines fuelled by fake news and whatsapp. The relationship between the media and the practice of politics has been transformed. देश बदल चुका है, बदल नहीं रहा है। संविधान बदल चुका है, संविधान की नींव में दरार आ रही है।...**(व्यवधान)**... इस बात को आप समझिए। इस पर आप सब लोगों को सोचना पड़ेगा। ठीक है, हो सकता है कि आप चुनाव जीतो, लेकिन इसका यह मतलब नहीं है कि आप चुनाव जीत गए.... संविधान को सामने रखते हुए आप चुनाव जीते। आपने संविधान की धज्जियां उड़ाईं। सर, मैं दूसरी बात आपके सामने रखना चाहता हूं। ...**(व्यवधान)**...

**श्री सभापति**: प्लीज़, प्लीज़, बैठ कर comment नहीं करना। This is not fair.

SHRI KAPIL SIBAL: Sir, the Election Commission, as I said, is part of the problem. And, I tell you, why? I am not attributing any motives. Why is it part of the problem? The Election Commission on the 9th March, 2019, issued this advisory and I am just reading it. It says, "The Ministry of Defence has brought to the notice of the Commission that the photographs of Defence personnel are being used by political parties; their leaders and candidates in advertisements as part of their election propaganda," and requested the Commission to issue suitable instructions in this regard. Then they said, "The Commission, accordingly, calls upon all political parties to advice their candidate's leaders to desist from displaying photographs of Defence personnel or photographs of functions involving Defence personnel in advertisements or otherwise as part of their Election propaganda". This is an advisory that is issued by the Election Commission at the instance of the Defence Ministry. And, see what happened in the election. प्रचार हो रहा था और पीछे शहीदों के फोटोग्राफ दिखाये जा रहे थे, यह हम भी मानते हैं और चुनाव आयोग ने क्या किया? आप कहते हैं कि आप motive... हम motive की बात नहीं कर रहे हैं। चुनाव आयोग ने क्या किया? जब ये बातें हो रही थीं, जब शहीदों के नाम पर वोट मांगे जा रहे थे, तब चुनाव आयोग क्या कर रहा था? *

**श्री सभापति**: नहीं, नहीं, this is not fair.

---

*Expunged as ordered by the Chair.

SHRI KAPIL SIBAL: It is a fact.

MR. CHAIRMAN: This is not a public meeting outside. ...*(Interruptions)*... We are in Parliament. ...*(Interruptions)*...

SHRI KAPIL SIBAL: So what? ...*(Interruptions)*...

MR. CHAIRMAN: You are a very senior person. ...*(Interruptions)*...

SHRI KAPIL SIBAL: This is a direction during elections. ...*(Interruptions)*...

MR. CHAIRMAN: That I am not disputing. ...*(Interruptions)*... That you have every liberty to quote. ...*(Interruptions)*... But, * on the floor of the House, is not permitted.

SHRI KAPIL SIBAL: Alright, Sir. Sir, let me ask the question. ...*(Interruptions)*... Did it take action? ...*(Interruptions)*... Did the Election Commission take action? ...*(Interruptions)*...

MR. CHAIRMAN: That is for the Election Commission to decide. ...*(Interruptions)*...

SHRI KAPIL SIBAL: No, no. I am saying that it did not take action. ...*(Interruptions)*...

MR. CHAIRMAN: You can do it outside. ...*(Interruptions)*...

SHRI KAPIL SIBAL: Sir, how can you say that? ...*(Interruptions)*...

MR. CHAIRMAN: You don't want to discuss the larger issue of Electoral Reforms. ...*(Interruptions)*... The first speaker has put it in such a manner flagging the issue. He did it. ...*(Interruptions)*... And, from this side also, he has explained constructively. ...*(Interruptions)*... If you get into *'tu tu, main main'*, then nothing will be achieved. आप लोगों की इच्छा नहीं है, तो मैं क्या करूं।...**(व्यवधान)**...

**श्री आनन्द शर्मा**: सर, मेरा आपसे एक आवेदन है।...**(व्यवधान)**... मंत्री जी, सक्षम हैं।...**(व्यवधान)**... Law Minister जवाब देंगे, उनको बैसाखियों की जरूरत नहीं है।...**(व्यवधान)**...

**श्री सभापति**: प्लीज़ आनन्द जी। आनन्द जी, आप बैठ जाइए।...**(व्यवधान)**...

**श्री चुनीभाई कानजीभाई गोहेल** (गुजरात): आप कुछ भी बोल सकते हैं क्या?...**(व्यवधान)**... आप कुछ भी बोल दोगे?...**(व्यवधान)**...

MR. CHAIRMAN: No motives to be attributed to the Election Commission.

SHRI KAPIL SIBAL: I am not attributing any motives.

---

*Expunged as ordered by the Chair.

MR. CHAIRMAN: No motives can be attributed to the Election Commission. Nothing shall go on record.

SHRI KAPIL SIBAL: Sir, I modify my statement and say, "I did not see any action from the Election Commission."

MR. CHAIRMAN: You could have said it like that.

SHRI KAPIL SIBAL: Now, Sir, before I come to the EVM, the next issue is 'criminalisation of politics'. I remember, way back in 2014, our Prime Minister — at that time, he was not the Prime Minister — had said, "If I come to power, I have decided that when a new Government is formed after May 16th, I will set up a Committee to find out what cases are pending against whom. I will not discriminate. I will not spare even BJP and NDA candidates." This is what he had said in 2014. We are in 2019. Nothing has been done. We know the kind of candidates that were actually part of the election. And no motives. I am not actually attributing any motives. We know the candidates. We know that some of them won. We also know that some of them are in the Lok Sabha. We know the number of candidates who have got criminal records, and the Prime Minister had said, "I will not spare anybody. I will not induct them as Ministers, if they have criminal cases pending against them." These are his statements. Now, if you are really serious about reforms, why don't you start within your house? Now, Sir, I come to the issue of EVMs. Our objection to the EVMs is...

MR. CHAIRMAN: You are taking full time of your Party. So, others will not get time.

SHRI KAPIL SIBAL: Sir, our objection to the EVMs is principal.

**श्री गुलाम नबी आज़ाद**: सर, इसमें सात-आठ मिनट तो गए।

**قائد حزب اختلاف (جناب غلام نبی آزاد) :** سر، اس میں سات-آٹھ منٹ تو گئے۔

MR. CHAIRMAN: No, that cannot be done. Then, everybody will take that plea. ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, that time must be deducted from our party's time. ...*(Interruptions)*...

**श्री कपिल सिब्बल**: सर, हम इस मोड़ पर खड़े हैं कि हमारी वे संस्थाएं, जिन्हें संविधान की रक्षा करनी थी...**(व्यवधान)**...

MR. CHAIRMAN: Please. ...*(Interruptions)*...

**श्री आनन्द शर्मा**: ये नए मंत्री हैं...**(व्यवधान)**... नए मंत्री हैं...**(व्यवधान)**...

**श्री कपिल सिब्बल**: अगर वे रक्षा करना बंद कर दें?... आपको मालूम है कि under Article 324 of the Constitution, the superintendence, direction and control for preparing the electoral roll and conducting of the elections are with the Election Commission.जिस दौरान नोटिफिकेशन इश्यू होता है और परिणाम आते हैं, इस बीच में, Election Commission is the master. अब अगर वही संस्था, जो कदम उठाना चाहे और उसमें विलंब हो जाए, तो इसमें संविधान का नुकसान होगा। बाकी भी ऐसी संस्थाएं हैं, जब हमें लगता है कि संस्थाओं को कुछ interfere करना चाहिए, कोई direction देनी चाहिए और अगर वे नहीं देंगे, तो संविधान का नुकसान होगा, हम लोगों का नुकसान होगा।...**(व्यवधान)**...

MR. CHAIRMAN: Please. ...*(Interruptions)*...

**श्री कपिल सिब्बल**: हमें इस बात पर सोचना चाहिए। इसमें कोई आरोप की बात नहीं है। हमें केवल सोचना चाहिए कि अगर हम अपने संविधान की रक्षा नहीं करेंगे, जो संस्थान हैं, वे नहीं करेंगे, तो संविधान कहां जाएगा, देश आगे कैसे बढ़ेगा।

MR. CHAIRMAN: Kapil*ji*, you have to conclude now.

SHRI KAPIL SIBAL: Now, Sir, on the EVMs, all that we want to say is that the voting machine has become a counting machine. That is the heart of the matter. जब आप ईवीएम पर जाते हैं और वोट करते हैं, तब आपको यह तो दिखता है कि हमने इस पार्टी को दिया, इस कैंडिडेट को दिया, लेकिन उसके बाद हमें नहीं मालूम कि जो वोट हमने उस पार्टी और कैंडिडेट को दिया, उसके पक्ष में काउंट हुआ या नहीं। यह काम मशीन करती है।...**(व्यवधान)**... प्लीज़ पहले समझ लीजिए। बिना समझे कोई चर्चा नहीं होगी। ...**(व्यवधान)**...

MR. CHAIRMAN: The Minister will respond. ...*(Interruptions)*... आप लोग unnecessarily interfere कर रहे हैं। चिंता मत करो। You have a capable Minister. He will respond. अभी आपकी पार्टी के भी वक्ता हैं और बाकी पार्टियों के भी है। सब को मौका मिलना चाहिए।

**श्री कपिल सिब्बल**: सभापति महोदय, विश्व में कई ऐसे देश हैं, जो ईवीएम का इस्तेमाल नहीं करते। इसके पीछे कोई वजह होगी। यूनाइटेड स्टेट्स नहीं करता, यूरोपियन कंट्रीज़ नहीं करतीं, जर्मनी में, it is held to be unconstitutional. And, why is it so? The German Constitutional Court...*(Interruptions)*... आप interfere क्यों कर रहे हो?...**(व्यवधान)**...

**श्री सभापति**: यह बीमारी सर्वव्यापी है, इसमें मैं क्या करूं?...**(व्यवधान)**...

SHRI KAPIL SIBAL: Sir, the German Constitutional Court, in the year 2009, declared that voting through electronic voting machines is unconstitutional and unlawful. This they did by insisting that the process of voting should be such, as to be easily understood, verifiable and controllable, even by the most ordinary voter... *(Interruptions)*...

MR. CHAIRMAN: Mr. Kapil Sibal, please conclude...*(Interruptions)*... I have to call the next speaker now...*(Interruptions)*...

SHRI KAPIL SIBAL: Sir, one second. Kindly allow me...*(Interruptions)*... मेरे पास पांच मिनट हैं।

MR. CHAIRMAN: It pains me also, even to tell you about the time...*(Interruptions)*...

**श्री कपिल सिब्बल:** अगर आप कहेंगे, तो मैं बैठ जाऊंगा।

MR. CHAIRMAN: Please conclude...*(Interruptions)*...

**श्री कपिल सिब्बल:** बस, पांच मिनट की बात है।

**श्री सभापति:** पांच मिनट में आपकी पार्टी का टाइम पूरा हो जाएगा।

**श्री कपिल सिब्बल:** कोई बात नहीं, पांच मिनट की बात है। कहने का मतलब यह है कि हमें या किसी को भी यह नहीं मालूम कि सोर्स कोर्ड क्या है, किसी को मालूम नहीं कि इसमें क्या प्रोग्राम लोड होता है। मैं आपको बताऊं कि जब बैलेट पेपर बनता है, तो वह चुनाव के दो-तीन दिन पहले ही बनता है। बैलेट पेपर का इलेक्ट्रॉनिक फॉर्म बनता है, एक इंजीनियर इलेक्ट्रॉनिक मशीन में जाता है और वह बैलेट पेपर यूनिट में डालता है। जब वह बैलेट पेपर यूनिट में डालता है, तो उसकी कनेक्टिविटी वीवीपैट में करता है। वह इलेक्शन कमीशन नहीं करता, वह ECL का इंजीनियर होता है या वह भारत इलेक्ट्रॉनिक्स का इंजीनियर होता है। जब वह वहां जाता है, तो कनेक्टिविटी ...**(व्यवधान)**... वह आउटसोर्स होता है। वहां क्या होता है, क्या नहीं होता, वह न इलेक्शन कमीशन को मालूम, न हमें मालूम, न आपको मालूम, किसी को नहीं मालूम। ...**(व्यवधान)**...

**श्री सभापति:** प्लीज़। यह होने दीजिए, बाद में आपको भी मौका मिलना है।

**श्री कपिल सिब्बल:** * मैं आपको कुछ बताना चाहता हूं कि हमने अगस्त-सितम्बर, 2013 में 2 लाख 3 हज़ार लोगों का एक सर्वे किया था और उस सर्वे में यह निकला कि 2014 के इलेक्शन में हमें पूर्ण बहुमत मिलेगा। मतलब, उनको आठ महीने पहले ही पता चल गया था। यह यूट्यूब पर है, आप देख लीजिए। उन्होंने फिर यह बोला कि अगस्त-सितम्बर, 2018 में भी हमने ऐसा ही सर्वे किया है।

**श्री सभापति:** एक private conversation को, जहां बात हुई, उसको quote करना ठीक नहीं है। ...**(व्यवधान)**...

SHRI KAPIL SIBAL: Sir, this is not a conversation...*(Interruptions)*...

MR. CHAIRMAN: You know that you have to authenticate it...*(Interruptions)*...

---

*Expunged as ordered by the Chair.

SHRI KAPIL SIBAL: I am not making an allegation...*(Interruptions)*... I am just stating...*(Interruptions)*... He said कि हमने सर्वे किया है। ...**(व्यवधान)**... आप ही के मंत्री हैं। उन्होंने कहा, हमने सर्वे किया है, मैं आज आपको कह सकता हूं कि 2019 में हमें 297 से 303 सीट्स मिलेंगी। ...**(व्यवधान)**...

**श्री सभापति**: उसमें क्या है, वह एक अंदाज़ा है। बहुत लोगों ने अंदाज़ा किया, क्यों?

**श्री कपिल सिब्बल**: मैं कहता हूं कि बड़ी अच्छी बात है। हमें भी गुर बता दो कि छः-आठ महीने पहले हमें भी पता चल जाएगा ...**(व्यवधान)**...

MR. CHAIRMAN: What is the issue? ...*(Interruptions)*...

**श्री कपिल सिब्बल**: हमें भी वह गुर बता दो। वह connectivity हमें भी दिला दो। ...**(व्यवधान)**...

MR. CHAIRMAN: Please...*(Interruptions)*... Then, I have to take the names of the Members...*(Interruptions)*... It is not good...*(Interruptions)*... Please understand...*(Interruptions)*... Please conclude...*(Interruptions)*...

**श्री कपिल सिब्बल**: सर, मैंने अपनी थोड़ी-सी पंक्तियां लिखी हैं, उनको पढ़कर मैं कन्क्लूड करता हूं। "लम्हों की नज़ाकत को जो भी पहचान पाएगा" और इस नज़ाकत के मोड़ पर हम खड़े हैं।

"लम्हों की नज़ाकत को जो भी पहचान पाएगा,
वही हर चेहरे पे मुस्कान लाएगा,
तेरी सियासत में जो तूने लकीर खींची है,
वक्त उसकी तस्वीर तुझको खुद ही दिखाएगा।"

आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Now, Prof. Ram Gopal Yadav. ...*(Interruptions)*... If you do not want to have the debate, then I can leave it here only. ...*(Interruptions)*... जब आपको suit करता है, आप वहां उंगली दिखाते हैं, जब उनको suit करता है, तब वे उंगली दिखाते हैं। मेरा कहना यह है कि सब लोग शांति से बैठकर be tolerant towards other's views, be tolerant towards the mandate of the people, that is democracy. We have to understand that. Now, the next speaker is Prof. Ram Gopal Yadav.

**प्रो. राम गोपाल यादव** (उत्तर प्रदेश): श्रीमन्, आपको बहुत-बहुत धन्यवाद। मेरे पास समय कितना है?

**श्री सभापति**: आप जितने समय में बोल सकते हैं, वह आपको मालूम है। आपके पास 8 मिनट का समय है। ...*(Interruptions)*... I will take care. Don't worry.

**प्रो. राम गोपाल यादव**: श्रीमन्, मैं बहुत ही कंक्रीट सुझाव दूंगा।...**(व्यवधान)**... अभी भूपेन्द्र जी ने एक साथ चुनाव की बात कही थी।

SHRI BHUPENDER YADAV: Sir, I have to say something. ...*(Interruptions)*... I have a point of order. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA (Assam): Sir, he is a senior Member. ...*(Interruptions)*... He is intervening in the speech of every Member. ...*(Interruptions)*...

MR. CHAIRMAN: He is not intervening. He is saying something. ... *(Interruptions)*... Let me hear. ...*(Interruptions)*...

**श्री भूपेन्द्र यादव**: महोदय, हम सदन में कोई भी तथ्य और विषय रखते हैं, तो उसकी पूरी ज़िम्मेदारी हमको लेनी है। माननीय मंत्री जी ने बीच में कपिल सिब्बल जी के लिए कहा, तो उन्होंने तुरंत कहा कि मैं एफसीआरए के मैटर में appear नहीं हुआ। आप बहुत बड़े वरिष्ठ काउन्सिल हैं, आपका रिफरेंस था, किन्तु मैं सदन की टेबल पर पीटीआई की 15 जनवरी की न्यूज़ रखता हूं। मेरा यह कहना है कि मैं किसी पर allegation नहीं लगाना चाहता हूं, लेकिन उस न्यूज़ में clear है कि कपिल सिब्बल जी, उस मैटर में appear हुए।

MR. CHAIRMAN: You have to authenticate it if you want to.

**श्री भूपेन्द्र यादव**: Yes, Sir, दूसरी बात मुझे यह कहनी है...**(व्यवधान)**...

SHRI BHUBANESWAR KALITA: Sir, he is saying that he is laying some papers, some personal papers. ...*(Interruptions)*... Can he lay it? ...*(Interruptions)*...

**श्री भूपेन्द्र यादव**: कालिता जी, मुझे अपनी बात बोलने दीजिए।

**श्री सभापति**: कालिता जी, आप बैठ जाइए। He has every right to raise a point of order. ...*(Interruptions)*... He has raised it... ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: But under which Rule? ...*(Interruptions)*... He has every right to raise a point of order but under which Rule?

**श्री भूपेन्द्र यादव**: महोदय, मैं सदन की टेबल पर facts रख रहा हूं।

**श्री सभापति**: आप authenticate कीजिए, टेबल पर रखिए।

**श्री भूपेन्द्र यादव**: महोदय, मेरा एक वाक्य सुन लीजिए कि जिस context में कपिल सिब्बल जी बोले हैं...

MR. CHAIRMAN: If he is challenging and authenticating... ...*(Interruptions)*...

**श्री भूपेन्द्र यादव**: महोदय, उसमें जो उनका व्यक्तिगत इंटरेस्ट है, मैं टेबल पर रखता हूं। मैं आपको clear कर दूं, मैं किसी पर allegation नहीं लगाना चाहता हूं।...**(व्यवधान)**...

MR. CHAIRMAN: Now, Shri Ram Gopal Yadav ji. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: Under which Rule, Sir? ...*(Interruptions)*... Sir, he cannot lay papers like this. ...*(Interruptions)*... Then tomorrow, we will lay some papers. ...*(Interruptions)*...

**श्री सभापति**: प्रो. राम गोपाल यादव जी...**(व्यवधान)**... कालिता जी, आप सीनियर मेम्बर हैं।...**(व्यवधान)**...

SHRI BHUBANESWAR KALITA: We want a ruling from you, Sir. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: What is your point of order? ...*(Interruptions)*...

SHRI DEREK O'BRIEN: My point of order is that you cannot table a document without prior notice. You cannot come across like this. It is against the rules of the House. ...*(Interruptions)*...

MR. CHAIRMAN: He has sought my permission and I have given it to him. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: No, no. It is not tabled. ...*(Interruptions)*... It is not tabled. ...*(Interruptions)*...

**श्री सभापति**: देरेक जी, प्लीज़ उनको बोलने दीजिए।

SHRI DEREK O'BRIEN: Fine but you cannot come and table a document like this. ...*(Interruptions)*...

SHRI KAPIL SIBAL: Let me clarify. ...*(Interruptions)*...

MR. CHAIRMAN: Kapil ji, please. ...*(Interruptions)*...

SHRI KAPIL SIBAL: Sir, please note what I said. I have not appeared in WP 880 of 2017 in this court. ...*(Interruptions)*... WP 59 (434). ...*(Interruptions)*... Please tell me. ...*(Interruptions)*...

MR. CHAIRMAN: All those things will be gone through. ...*(Interruptions)*... Everything is in record, I will go through it. ...*(Interruptions)*...

SHRI KAPIL SIBAL: I have said, I have not appeared in this. Then, why are you making a wrong statement. ...*(Interruptions)*...

MR. CHAIRMAN: No discussion is allowed between both the Members. ...*(Interruptions)*.... I will go through the record. I will go through the record. ...*(Interruptions)*... Bhupender ji, please leave it. ...*(Interruptions)*... Kapil Sibal ji, please.

...*(Interruptions)*... Now, Shri Ram Gopal Yadav to speak. ...*(Interruptions)*... I will go through the record. ...*(Interruptions)*... What you have said is recorded here. Please. ...*(Interruptions)*... This is not going on record now. ...*(Interruptions)*... What you have said has gone on record. I will go through the record and act strictly as per the record. Don't worry. I will not make any interpretation also.

**प्रो. राम गोपाल यादव**: मान्यवर, मेरे बहुत concrete सुझाव हैं। अभी भूपेन्द्र जी ने एक राष्ट्र, एक चुनाव की बात कही थी। हम जानते हैं कि अमेरिका में हाउस ऑफ रिप्रेज़ेंटेटिव्ज़ के काम का कार्यकाल 2 वर्ष का होता है, हर दो साल बाद चुनाव होता है, उसके बाद दो साल बाद, 4 साल जैसे ही होते हैं, राष्ट्रपति का चुनाव होता है और हर दो साल बाद one third सीनेट का डायरेक्ट जनता के द्वारा चुनाव होता है। हर दो साल के बाद अमेरिका चुनाव में ही रहता है। अमेरिका बहुत पिछड़ गया और हिन्दुस्तान बहुत आगे चला गया। मेरा सुझाव है कि जहां चुनाव हों और कुछ लोगों ने बहुत पहले से मांग की थी, जहां भी चाहे केन्द्र का चुनाव, लोक सभा का चुनाव हो, चाहे राज्यों के चुनाव हों, चुनाव होने से 6 महीने पहले निर्वाचित सरकारों को इस्तीफा देना चाहिए और केन्द्र में सर्वदलीय सरकार होनी चाहिए। राज्यों में राज्यपाल करेंगे, लेकिन उनको एडवाइज़ करने के लिए हाई कोर्ट के तीन सिटिंग जजेज़ का पैनल होना चाहिए, जैसे मिनिस्टर्स होते हैं और उनकी राय मानने के लिए राज्यपाल इसलिए बाध्य होना चाहिए कि बहुत सारे... मैं राज्यपालों पर कोई aspersion नहीं कर रहा हूं, लेकिन उनका पोलिटिकल बैकग्राउंड होता है। जनता का विश्वास जीतने के लिए जरूरी है कि एडवाइज़री बोर्ड हो और वह भी निष्पक्ष लोगों का हो, तो चुनाव कराइए। सरकार इस्तीफा दे, सारे राज्यों की सरकारें इस्तीफा दें, चुनाव से 6 महीने पहले और 6 महीने पहले जो अधिकारी सेंसिटिव पोस्ट्स पर पोस्ट किए गए हैं, all of them should be transferred whether they are Chief Secretaries or whether they are DGPs or whether they are Principal Secretaries (Home). This is number one. विश्वास बहुत बड़ी चीज़ है। आपने विश्वास की बात कही। ईवीएम में गड़बड़ी हो या न हो, लेकिन जनता का विश्वास ईवीएम पर नहीं है। To restore the confidence of the people, it is necessary that we get back to the ballot paper system. एक बहुत अच्छा सुझाव प्रधान मंत्री जी ने भी दिया था, भूपेन्द्र जी ने भी दिया था और मैंने बहुत पहले इलेक्शन कमीशन के सामने यह मामला रखा था कि ग्राम पंचायत की जो वोटर लिस्ट होती है, municipalities की और Municipal Corporations की, वही लिस्ट विधान सभा और लोक सभा के चुनाव में होनी चाहिए। हम सब लोग भुक्तभोगी हैं। वोट बढ़वाने के लिए कार्यकर्ताओं से कहना, यह करना, कुछ के वोट छूट जाते हैं, किसी के कट जाते हैं, लेकिन प्रधानी और municipality के चुनाव में जो सभासद का चुनाव लड़ते हैं, जो प्रधान का चुनाव लड़ते हैं, न एक वोट रहने देंगे, न एक वोट गलत बढ़ने देंगे और इलेक्शन कमीशन का जो झमेला होता है कि इतने BLOs होने चाहिए, फिर प्राइमरी स्कूल की शिक्षक सब ड्यूटी पर लगे हुए हैं, सारी आंगनवाड़ियां लगी हुई हैं, सार काम रुक जाता है। यह सब खत्म, कोई पैसा खर्च नहीं होगा। अगर यह हो जाए, तो आधा सिर दर्द सारी पोलिटिकल पार्टीज़ का और हम लोग जो यह सब झेलते हैं, तो इसमें कोई दिक्कत नहीं है। राज्य सरकार और केन्द्र सरकार मिलकर यह कर सकती है और प्रधान मंत्री जी ने

[प्रो. राम गोपाल यादव]

उस दिन राष्ट्रपति के अभिभाषण के दौरान इस बात को भी कहा था कि ऐसा होना चाहिए। यह बहुत बड़ा सुधार हो जाएगा electoral reforms में, अगर ग्राम पंचायत, municipalities की वोटर लिस्ट वही हो, जो लोक सभा और विधान सभा की हो, एक ही होनी चाहिए। एक जो बहुत बड़े पैमाने पर चुनाव होते हैं, तो हमने देखा है कि हवाई अड्डे पर जाइए, तो एक तरफ, जैसे साइकिल्स खड़ी होती हैं, वैसे हेलिकॉप्टर और छोटे-छोटे जहाज़ खड़े होते हैं। मेरा सुझाव यह है कि चाहे प्राइवेट प्लेन हो, चाहे helicopters हों, बड़े पैमाने पर जो पोस्टर छपते हैं, सारे के सारे अगर यूज़ किए जाते हैं और किसी एक candidate के क्षेत्र में वे जाते हैं, तो वह खर्चा भी पार्टी पर जुड़ता है, वह खर्चा candidate के खर्चे में जोड़ दिया जाना चाहिए। आधा खर्च अपने आप कम हो जाएगा। इनके पास पैसे की कोई कमी नहीं है। जिधर देखिए, उधर helicopter, जहाज, प्लेन, level-playing field नहीं होती है। इसलिए आवश्यक है कि helicopter और निजी जहाजों का खर्चा सब candidate के खर्च में जुड़ना चाहिए। अगर आप पैसे के दुरुपयोग को रोकना चाहते हैं तो।

MR. CHAIRMAN: Cycle को exempt कर देना।

**श्री सुरेन्द्र सिंह नागर** (उत्तर प्रदेश): वह exempted है।

**प्रो. राम गोपाल यादव**: सर, एक चीज़ और है। एक तरफ इलेक्शन कमीशन रोज़ाना प्रचार करता है कि 100 परसेंट वोटिंग कीजिए और दूसरी तरफ returning officers अपने presiding officers को ये निर्देश देते हैं कि पिछले चुनाव में यहां 90 परसेंट वोट पड़े थे, आप देखना कि यहां 60 परसेंट से ऊपर वोट न पड़ने पाएं। यह जो discrepancy है, यह जो कथनी और करनी में अंतर है, यह नहीं होना चाहिए।

दूसरा, मैं उत्तर प्रदेश के संदर्भ में कहना चाहता हूं - यह मेरा इलेक्शन कमीशन के ऊपर aspersion नहीं है, लेकिन चाहे वह मुलायम सिंह यादव जी की सरकार रही हो, चाहे अखिलेश यादव जी की रही हो, जब-जब ये सरकारें रहीं, तब-तब मुख्य मंत्री की community से जुड़े हुए सारे डिस्ट्रिक्ट मजिस्ट्रेट्स और एसएसपीज़ का ट्रांसफर किया गया। मेरी यह मांग है कि उत्तर प्रदेश, जो हिन्दुस्तान का सबसे बड़ा राज्य है, उसमें जब भी चुनाव हों - पहला सुझाव तो यही है कि 6 महीने पहले सब इस्तीफा दे दें, लेकिन इसके लिए ये agree नहीं होते - तो जब भी चुनाव हों, उस समय जो मुख्य मंत्री की community है, उससे संबंधित सारे अधिकारियों को जिलों से हटा दिया जाए। 36 जिले 75 में से - एक community के कलेक्टर और एसपी - आपने कभी देखा है ऐसा! जब यह होगा तो कलेक्टर और एसपी as party agent काम करने लगते हैं। आप चार-चार लोगों को बर्दाश्त नहीं कर सकते। उत्तर प्रदेश में अखिलेश यादव के ज़माने में केवल आठ यादव कलेक्टर थे, आठों ट्रांसफर कर दिए गए। मैंने अपने जिले में किसी यादव अधिकारी को पोस्ट नहीं होने दिया, मैं जानता था कि इलेक्शन कमीशन हटा देगा - एक Additional SP था, उसी को ट्रांसफर कर दिया गया। इसीलिए मेरा सुझाव है कि अगर सही मायने में कोई electoral reform करना चाहते हैं तो चुनाव से 6 महीने पहले सरकारों को इस्तीफा दे देना चाहिए, राज्यों में राज्यपाल का शासन हो और देश में एक नेशनल गवर्नमेंट हो, बहुत-बहुत धन्यवाद।

**5.00 P.M.**

SHRI PRASANNA ACHARYA (Odisha): Mr. Chairman, Sir, this is a very vast subject. One cannot deliberate within the prescribed limited period of time, but I have to do it. Therefore, I am only mentioning certain points.

Sir, when the freedom movement of the country was at its peak and the Government of India Act, 1935 was enacted, elections in some States were held in 1937. The Congress Party at that time participated in the elections and after election, the Congress Party formed Government in some of these States. At that time, one question was posed before Gandhiji. What was the question? Gandhiji was asked as to why he agreed to Congress going into power and his reply was, "This might be a substitute for a bloody revolution and even mass civil disobedience." Gandhiji believed that even the instrument of mass civil disobedience could not be utilized so often, but through the election process, ruler could be changed as per the will and aspiration of the people. This was the importance of election, which Gandhi*ji* uttered long, long back. Sir, holding free and fair elections is the essential condition of democracy. But no electoral system can be regarded as perfect, it is more often an evolving system. Therefore, Sir, reformation in our electoral system, at present, is highly essential. I will make two-three points. Most of the hon. Members have already mentioned most of them. Sir, first is regarding criminalization of politics. Sir, if you permit me, I can disclose certain very perplexing figures, which have been revealed by the ADR. Sir, in the last elections, which were held last month—I am sorry to mention this—*

MR. CHAIRMAN: Please don't refer to * . ...*(Interruptions)*...

SHRI PRASANNA ACHARYA: Sir, I am only quoting the figures. ...*(Interruptions)*...

MR. CHAIRMAN: But they are also not authentic. That is the problem. We are condemning ourselves. *

SHRI PRASANNA ACHARYA: Okay; I am not mentioning any political party, Sir.

MR. CHAIRMAN: You are a very knowledgeable person.

SHRI PRASANNA ACHARYA: But this is the state of affairs, today. Sir, we are talking about criminalization of politics. In my opinion, the utmost responsibility lies with us, the political leaders and the political parties. While we select our candidates, while we issue tickets, is it not the responsibility of the political parties to see that such type

*Expunged as ordered by the Chair.

[Shri Prasanna Acharya]

of candidates are not selected by the political parties, not given tickets by the political parties? So it is our responsibility. Sir, we were talking about the money power. I think Mr. Derek was quoting the N.N. Vohra Committee; he was the then Home Secretary. Sir, the Election Commission imposes a ceiling on the expenditure of an individual candidate. For all of us, there is a ceiling imposed by the Election Commission. Sir, is there any ceiling on the political parties, which are spending huge amount for their own candidates? Sir, in 1975, the Supreme Court gave an important judgement on Section 77 of the Representation of the People Act, 1951 and the ruling of the Supreme court was, "Spending on behalf of the candidate should be included in calculating candidate's election expenses in order to determine whether the election expenditure limit has been violated or not." Your party was in Government at that time. You nullified the judgement of the Supreme Court. The Congress Government at that time, to nullify the judgement, amended the RPA Act, by inserting that "Notwithstanding any order of the court, any expenditure incurred in connection with the election of the candidate by a political party or by any other association shall not be considered as campaign expenses." This was the change and you nullified the order of the Supreme Court. Now, I come to EVM. Through EVM system many elections have already been held. Governments have gone and Governments have come through the EVM system. My only concern is, we have introduced the VVPAT system. I do not understand why the Election Commission did not agree and even the hon. Court also vindicated the stand of the Election Commission when political parties went to the Court and the Election Commission as to why we should not check and tally the VVPAT counting before we go for the EVM counting. What is the harm in it? I do not understand. In my opinion, Sir, I do not object to the EVM system, but the VVPAT system should be strengthened more. Sir, we are all talking about democracy. I know that most of the political parties may not agree with my view, Sir, but is there internal democracy within ourselves? My humble suggestion is, let there be an independent agency, maybe, like Election Commission and let that independent agency be allowed to supervise the internal party organization election of all the political parties. What is happening in all the political parties in their elections? That we all know, Sir. That should not be mentioned here in this House.

MR. CHAIRMAN: Please conclude.

SHRI PRASANNA ACHARYA: Sir, one more point. Sir, if you go to Jammu and Kashmir, several elections were held. I want to mention that there are constituencies in Jammu and Kashmir where the percentage of polling was less than 10 per cent. In certain

constituencies, the percentage of polling was less than 5 per cent. I can quote one Assembly constituency, if I pronounce it properly, it is Amirakadal and in the Amirakadal election, the total vote poll was 1,163 and that is 1.5 per cent of the total registered votes. You won that election. So, this is the state of affairs. Is it not a mockery of democracy? My suggestion is that we should prescribe that unless and until a minimum number of percentage of polling is there in one constituency, that election in that constituency should be declared void.

Thank you.

MR. CHAIRMAN: Now, Shri S. Muthukaruppan.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, I thank you for allowing me to speak on the discussion on electoral reforms. Nowadays, we are speaking for holding simultaneous elections and 'One Nation and One Election.' The idea of simultaneous elections to Lok Sabha and State Legislative Assemblies is desirable from the point of view of reducing the election expenditure, and also to avoid the difficulties faced in governance while conducting frequent elections. There are some practical problems, and public apprehensions, on the idea of 'One Nation, One Election'. The apprehensions have to be legally and constitutionally resolved before deciding on the idea of 'One Nation, One Election'.

As the election for the Parliament and State Assemblies are held at different dates at present, there are apprehensions that the tenure of the State Assemblies will fall short of five years if the elections to these Assemblies are held subsequent to Parliament Election. If the elections for State Assemblies were held prior to Parliament election, and completing the full tenure of five years before Parliament election, the tenure of Assemblies has to be extended. How are we going to deal with the above indicated residual period to make it co-terminus with the Parliament tenure? Are we going to curtail the Assembly tenure, or, are we going to extend the tenure beyond five years?

(MR. DEPUTY CHAIRMAN *in the Chair*)

Assuming that the Parliament elections and the election for all State Assemblies are held simultaneously, what is the solution if the Parliament is dissolved before its entitled five year tenure due to lack of majority, or, for any other reason?

Again, our Constitution speaks about the emergency provisions of Articles 352 to 360. Article 352 says about the proclamation of emergency, and Article 356 refers to the provisions in case of failure of constitutional machinery in a State. Article 360 refers to

[Shri S. Muthukaruppan]

the provision of financial emergency. My point is, how you are going to get over these Articles in our Constitution?

Similarly, in the State Assembly, if the State Government falls due to lack of majority or for any other reasons, how are we going to deal with it?

If the Parliament or State Assembly is dissolved and elections have to be conducted for Parliament and State Assembly only for the residual period, then, the stated objective of saving expenditure on conducting frequent elections will not be achieved. How will the proposed constitutional amendment cover this contingency? This needs to be clarified.

Again, Sir, another source of unwanted election expenditure is through bye- elections. The inevitable resignations caused by the sitting MLA or MP contesting elections can certainly be avoided. Any sitting legislator or parliamentarian should be prohibited for an alternate post.

Again, Sir, when a vacancy arises due to the death of a representative, the eventual bye-election is another source of unwanted election. In such cases, a nominee of the winning political party can be permitted by the Election Commission to represent the constituency for the remaining term of the Government. In order to avoid political misadventures in such cases, the parties may be advised to nominate a substitute at the time of original filing of nomination itself, who will automatically become the substitute.

Lastly, as said earlier, the political scenarios have to be addressed legally and constitutionally as the elected Governments are normally assured of five years' tenure as they make certain promises to the public which have to be fulfilled in the tenure of five years. Therefore, if the discussion is held after clarifying the above doubts, it will lead to a meaningful exchange of views ultimately leading to the final decision on the idea of 'one nation one election.' Thank you, Sir.

**श्री राम चन्द्र प्रसाद सिंह** (बिहार): माननीय उपसभापति महोदय, मैंने चुनाव कराए हैं और पार्टी की तरफ से भी चुनाव कराए हैं। इस प्रकार मेरे दोनों प्रकार से अनुभव हैं। अभी श्री कपिल सिब्बल साहब चले गए, अन्यथा मैं उनके बारे में भी कुछ बोलता। चुनावों में जितने भी bureaucracy और forces के लोग लगे, जिन्होंने इस देश में चुनाव कराए और पूरी दुनिया में हम कहते हैं कि हिन्दुस्तान largest democracy है। जिन्होंने चुनाव कराए, उन्हें हम बहुत-बहुत धन्यवाद देना चाहते हैं और जो अब दुनिया में नहीं हैं, उन्हें बहुत-बहुत श्रद्धांजलि देना चाहते हैं।

महोदय, आप देख लीजिए, वर्ल्ड वॉर सेकंड के बाद, बहुत सारे देश आजाद हुए, जिनमें लोकतंत्र की स्थापना हुई, लेकिन उनमें से कम देश ऐसे हैं, जहां लोकतंत्र स्थापित है। हमारा हिन्दुस्तान ऐसे देशों में से है, जहां लोकतंत्र की मजबूत नींव रखी गई और उसमें चुनाव आयोग की बड़ी भारी भूमिका रही। हमारी जो bureaucracy रही, जब भी कभी challenges आए, उसने बहुत मजबूती के साथ काम किया और हम लोग जहां भी जाते हैं, हम इस बात को कहते हैं कि हिन्दुस्तान में vibrant democracy है। Democracy का मतलब ही यह होता है कि चुने हुए प्रतिनिधियों की सरकार और जब चुनाव होता है, तो चुनाव आयोग की भूमिका सबसे महत्वपूर्ण होती है।

महोदय, अभी हमारे एक साथी बोल रहे थे कि चुनाव आयोग के जो इतने सारे आयुक्त हैं, तो चुनाव कैसे होगा। मैं बताना चाहता हूं कि अब तक 23 मुख्य चुनाव आयुक्त हुए हैं। आप लोगों को यह जानकर आश्चर्य होगा, हालांकि हम लोगों को कोई आश्चर्य नहीं होता है, पहले वर्ष 1950 से लेकर वर्ष 1972 तक केवल तीन मुख्य चुनाव आयुक्त ही थे। 22 वर्षों में केवल तीन मुख्य चुनाव आयुक्त हुए और चुनाव वर्ष 1952, 1957, 1962 और 1967 में हुए थे। अगर आप देखें, तो पिछले 22 साल में 13 मुख्य चुनाव आयुक्त रह चुके हैं। जरा बता दें कि उस समय के चुनाव आयोग को हम क्या कहें? क्या हमें उन लोगों पर aspersion cast करनी चाहिए? उन्होंने अपनी जिम्मेदारियां निभाईं, लेकिन उस समय क्या कोई process था और क्या उस समय कोई procedure था, लेकिन उन सभी लोगों ने अपना-अपना योगदान दिया।

महोदय, अभी श्री कपिल सिब्बल साहब पूछ रहे थे कि जीतने का गुर बताइए और वर्ष 2013 की संख्या के बारे में बोल रहे थे। मैं बताना चाहता हूं कि वर्ष 1952 में उनकी पार्टी 479 सीटों पर लड़ी और 364 पर जीती, वर्ष 1957 में उनकी पार्टी लड़ी और 371 सीटें जीती तथा वर्ष 1962 में इनकी पार्टी ने चुनाव लड़ा और 361 सीटें जीतीं। आप जरा स्वयं देख लीजिए कि आप कैसे जीते? मैं बताना चाहता हूं कि उस समय चूंकि आप जमीन से जुड़े हुए थे और कांग्रेस पार्टी का अपना एक इतिहास था, तब जाकर आपको चुनावों में सफलता मिली। यदि मैं आपसे पूछूं कि उस समय क्या गुर था, तो क्या आपको अच्छा लगेगा?

महोदय, कांग्रेस पार्टी को सोचना पड़ेगा कि वह जहां आज है, वह क्यों? अभी हमारे प्रो, राम गोपाल ठीक कह रहे थे कि बहुत helicopter लगता है। अभी चुनाव हुए, इस साल, तो बहुत सारी पार्टियों के helicopter का कोई प्रोग्राम लेने वाला नहीं था। मैं कहना चाहता हूं कि helicopter से चुनाव नहीं जीता जाता है। चुनाव इस बात से जीता जाता है कि आप जनता के कितने नजदीक हैं उनके साथ मिलकर आप कितना काम करते हैं। इसलिए इस बात पर चर्चा नहीं होनी चाहिए और चुनाव आयोग पर किसी प्रकार की तोहमत नहीं लगानी चाहिए। आप चुनाव आयोग पर तोहमत लगाते हैं, पदाधिकारियों पर आरोप लगाते हैं। हम तो उत्तर प्रदेश में रहे हैं, आप हमारा मुंह मत खुलवाइए कि वहां क्या होता था, कहना अच्छा भी नहीं लगता है, लेकिन अब काफी सुधार हो गया है और मैं चाहूंगा ...**(समय की घंटी)**... सर, दो-तीन मिनट और दीजिए, मेरा बहुत छोटा-सा सुझाव है, उसमें कोई पैसा खर्च नहीं होना है। जो ईवीएम है, उसके बारे

[श्री राम चन्द्र प्रसाद सिंह]

में माननीय सदस्य अभी चर्चा कर रहे हैं। सर, बिहार में और उत्तर प्रदेश में क्या होता था? आपके वोट पड़े, हमको कैंसिल करना है, सबको भगाया, दूसरा वोट मार दिया। काउंटिंग के समय एक ही वोट की बार-बार काउंटिंग कराई जाती थी। 1999 में बिहार में, हमारे नालंदा में, दो लाख बैलेट पेपर्स अलग से सस्ती प्रेस में कोलकाता में छपवाए थे। किसलिए छपवाए थे? काउंटिंग के समय एक कैंडिडेट का 25 लगा हुआ है, ऊपर दूसरा, नीचे दूसरा। वहां से सारी चीज़ें थीं। मैं यह जानना चाहता हूं कि यह किस तरह का चुनाव था? ईवीएम के चलते बहुत सारे सुधार हुए हैं। एक बात जरूर है कि हम ईवीएम में इस बात को भी जरूर देखना चाहिए कि अब वीवीपैट आ गया हे। अभी एक बात कह रहे थे कि कई बार उसको रखने की बात है। ...(**समय की घंटी**)... आप नोटा देखते हैं। ...(**समय की घंटी**)... कई बार ईवीएम की प्लेसिंग ठीक से नहीं होती। इस पर गौर करना चाहिए कि ऊपर से नीचे रखना है, साइड से रखना है। इस पर खर्च नहीं आएगा। हमारे चुनाव में सुधार चल रहा है। हमारे देश में इस तरह से करने से लोकतंत्र मजबूत हुआ है और आगे भी मजबूत होगा, आपका बहुत-बहुत धन्यवाद।

SHRI T. K. RANGARAJAN (Tamil Nadu): Mr. Deputy Chairman, Sir, my party, the CPI(M) is of the opinion that far-reaching thorough electoral reforms are required in order to strengthen our democracy in the country. Sir, the Indian Constitution mandates Election Commission alone the responsibility to conduct free and fair election. But during the 17th General Elections, Sir, I don't want to make any allegation against the Election Commission or the Government, but Caesar's wife must be above suspicion. Sir, neutrality must be there and if neutrality is not there, then, suspicion comes. Impartiality must be there. If it is not there, then suspicion comes. Sir, Election Commission must be replaced by these appointments being made by a collegium. This is my suggestion. There must be a collegium under the sanction of the President of India. This is the procedure that has been adopted for the appointment of the Lokpal by the Parliament. Regarding EVMs, Sir, a parliamentary legislation must ensure that at least 50 per cent of the votes counted by EVMs are matched with the VVPAT. Further, all technical objections, that arise from the fact that technology is growing at a pace faster than human capacities to adopt to, will have to be resolved. Hence, there is a need for re-examination of the credibility of the EVMs and verifiability of the VVPATs. Sir, my next point is about money power. Shri Kapil Sibal has explained everything properly. I support his views. You always mention about Sardar Vallabhbhai Patel. Though Sardar Vallabhbhai Patel was not your party Member or RSS Member, you always mention him. But, if Sardar Vallabhbhai Patel is alive today, he will not take foreign money to conduct elections or corporate money to conduct elections. So, follow Sardar Vallabhbhai Patel. Sir, if you conduct the elections like this, then, there is no level playing field. As far as

my party is concerned, we don't take any money from any corporate. I can record it in this House. But if you take money, then there is no level playing field. So, please create a level playing field. Sir, corporate funding to political parties should be banned and we should move towards a system of State funding. When Shri Arun Jaitley was our Opposition Leader, he was agreeable with us. The moment he goes there, he changes himself.

Sir, partial, proportional representation must be there. I want changes in electoral reforms. Proportional representation must be there. Sir, for example,...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI T. K. RANGARAJAN: Sir, I will take only one minute. The BJP, with 31 per cent of vote share, won 282 seats. It has never got 50 per cent. And, with 52 per cent strength in the House, NDA got 37.3 per cent vote share! In this election, it got 37.3 per cent vote share, but it occupied 52 per cent of the strength!

MR. DEPUTY CHAIRMAN: Okay. Thank you, Mr. Rangarajan. Now, you conclude.

SHRI T. K. RANGARAJAN: I am concluding in one minute.

MR. DEPUTY CHAIRMAN: You have already taken more time.

SHRI T. K. RANGARAJAN: Sir, in Delhi, the Aam Aadmi Party, drew blank even after receiving 33 per cent vote share.

MR. DEPUTY CHAIRMAN: Thank you. I am going to the next speaker.

SHRI T. K. RANGARAJAN: Sir, here, I would like to mention that there must be proportional representation. If you do not have proportional representation *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Rangarajan Sahab, I am moving to the next speaker now. Please conclude.

SHRI T. K. RANGARAJAN: Sir, finally, the Law Commission, reviewed all the 212 Parliamentary Electoral Systems listed the Global Distribution of Electoral System in order to assess and to recommend what might be appropriate for us. The Commission has suggested a combination of first-past-the-post system and the 'list system' by raising 25 per cent strength of the House of People and the State Assemblies.

**श्री उपसभापति**: प्रो. मनोज कुमार झा। अब आपकी बात रिकॉर्ड पर जाएगी। T.K. Rangarajan Ji, please finish.

SHRI T. K. RANGARAJAN:*

PROF. MANOJ KUMAR JHA (Bihar): Thank you Mr. Deputy Chairman, Sir.

My friend, Shri Muthukaruppan from AIADMK, सर, उनके तीन मिनट बचे हुए थे, उसे direct benefit transfer कर दीजिए।

**श्री उपसभापति**: प्रो. मनोज कुमार झा, यह मेरे हाथ में नहीं है। जो समय तय हुआ है, उसके तहत हमें बहस करनी है। कृपया आप शुरू करें, आप सक्षम हैं।

**प्रो. मनोज कुमार झा**: सर, इसको टाइम से काट दीजिएगा। Thank you so much once again.

Sir, I begin with

*"बुझ रहे हैं एक-एक कर अकीदों के दीये,*
*लेकिन इस अंधेरे का भी तो सामना करना है।"*

I am sharing my personal pain and it is not partisan. If today my party asks me to contest Lok Sabha election, I will have to say a frank 'no.' I cannot contest. हम एक विरोधाभास में जी रहे हैं। कहा जाता है कि 70 लाख रुपए खर्च करने की उच्चतम सीमा है। कोई भी आईना रख कर, चाहे किसी भी पार्टी का हो, वह यह बता दे कि 70 लाख की सीमा से नीचे उसने चुनाव लड़ा और चुनाव जीता। हम इस झूठ, दोहरे चरित्र में रहते हैं। सर, इस पर विचार करने की आवश्यकता है।

Sir, the other day I was listening to Mr. Bernie Sanders who is seeking Democratic Party's nomination for the Presidential Election. Sir, talking about America, he spoke about the fact that democracy in America is fast moving into oligarchic kind of a situation. हमारे यहां वह बहुत पहले हो चुका है। हमारे मुल्क में, हमारी व्यवस्थाओं में, चाहे ये हों या वे हों, 'oligarchy' तमाम तरफ लिख रही है। सर, लोकतंत्र पूंजी की गिरफ्त में है। अगर हमने इसको collectively address नहीं किया, तो 'लोक' गायब हो जाएगा, 'तंत्र' बचेगा, उसके अलावा कुछ नहीं।

Sir, free and fair election is a very important idea under Article 324. Let us examine ourselves how free are our elections? 'Free' in which particular sense? It has to reach the ground. स्वतंत्र और निष्पक्ष। सर, अगर एकतरफा व्यक्ति केन्द्रित विमर्श होगा, अगर तमाम 90 प्रतिशत संसाधन एक तरफ हैं, एक तरफ करोड़ों का मंच बन रहा है और दूसरी तरफ हम जैसी पार्टियां तख्त पर खड़े होकर अपने नेताओं और कार्यकर्ताओं का भाषण कर रहे हैं, तो यह नहीं हो सकता कि "हो किसी के लिए मखमली बिस्तरा और किसी के लिए एक चटाई न हो"। सर, यह नहीं चलेगा।

---

*Not recorded.

Sir, Section 153A is a very important component of IPC. माननीय मंत्री महोदय यहां बैठे हुए हैं। बीते कुछ वर्षों में हमने अपने ईश्वर, भगवान, सबका politicization कर दिया है। अली-बजरंग बली, ये चुनाव मैदान में आ जाते हैं, श्मशान-कब्रिस्तान चुनाव मैदान में आ जाते हैं, दिवाली-रमज़ान चुनाव मैदान में आ जाते हैं। इसमें होता क्या है कि हमारी जो इबादत की जगह हैं, जो श्रद्धा की चीज़ें हैं, सर, पहले कहते थे कि जो ऐसा कर रहा है, वह fringe है। अब वह fringe मुख्य मंत्री बन रहा है।...**(समय की घंटी)**... वह fringe बड़े-बड़े ओहदों पर जा रहा है।

सर, मैं एक आखिरी टिप्पणी करुंगा, मुझे करने दीजिए। छोटा दल हूं, तीन ही मिनट मिलते हैं। Sir, when we don't look at 'free and fair elections' in the broadest possible sense, with a maximum possible interpretation, you know what happens, you witness possessed election. I consider, this election was a possessed election. And, when you have possessed election and the Governments come out of possessed election, issues of governance do not matter. Look at the manifestoes of all political parties. Did we discuss manifesto at all during the entire election process? Parties must have won, parties must have lost, but the fact is, somewhere the true sense of democracy, where people get empowered ...*(Time-Bell-rings)*... They are being marginalized. Thank you so much, Sir.

**श्री उपसभापति**: माननीय माजीद मेमन साहब, मैं आपको आमंत्रित करूं, उससे पहले सूचना के लिए मैं बताना चाहता हूं कि 'Others' में 8 स्पीकर्स हैं और महज दो मिनट का समय हरेक व्यक्ति के लिए है।...**(व्यवधान)**...

**श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश)**: ऐसा अन्याय मत कीजिए। दो मिनट में कुछ बोला ही नहीं जा सकता है।...**(व्यवधान)**... इस तरह तो हम walk-out करेंगे।...**(व्यवधान)**...

**श्री उपसभापति**: यह मेरे हाथ में नहीं है।...**(व्यवधान)**... मैं आपको बताना चाहता हूं, यह मेरे हाथ में नहीं है।...**(व्यवधान)**... माजीद मेमन साहब, प्लीज़ आप बोलें।...**(व्यवधान)**...

**श्री सतीश चन्द्र मिश्रा**: हमने नोटिस दिया है।...**(व्यवधान)**... यह कौन सा तरीका है, सर?...**(व्यवधान)**...

**श्री उपसभापति**: जो समय यहां सामने है, मैं आपसे वही बता रहा हूं।...**(व्यवधान)**... माजीद मेमन साहब, आप बोलें।...**(व्यवधान)**... Please speak. ...*(Interruptions)*... कृपया आप सभी बैठ जाएं।...**(व्यवधान)**... माजीद मेमन साहब, आप बोलें, आपकी बात रिकॉर्ड पर जाएगी।

SHRI TIRUCHI SIVA (Tamil Nadu): This is totally meaningless. ...*(Interruptions)*... Then, why are we discussing it at all? ...*(Interruptions)*...

**श्री अशोक सिद्धार्थ** (उत्तर प्रदेश): हमारा नोटिस है, तो आप हमें क्यों नहीं सुनेंगे? यह तो formality हो रही है।...**(व्यवधान)**...

**श्री उपसभापति**: जो समय तय हुआ है, मैं वहीं कह रहा हूं।...**(व्यवधान)**... मिश्रा जी, प्लीज़ आप बैठ जाएं।...**(व्यवधान)**... I am requesting all of you to please sit down. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... Mr. Majeed Memon, please speak. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, please listen to us. ...*(Interruptions)*... Members can also be listened. ...*(Interruptions)*... You should listen to the Members also. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Majeed Memon, please speak. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... कृपया माजीद मेमन जी को बोलने दें।...**(व्यवधान)**...

SHRI SATISH CHANDRA MISRA: This is insult to us. This is too much. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: We are a democratic country and we are not allowed to discuss electoral reforms! ...*(Interruptions)*...

**श्री उपसभापति**: हाउस के जो नियम और प्रावधान हैं, यह समय उनके तहत ही तय हुआ है।...**(व्यवधान)**... यह मैंने तय नहीं किया है।...**(व्यवधान)**... कृपया आप बैठें।...**(व्यवधान)**... Please speak, Mr. Majeed Memon. ...*(Interruptions)*...

**श्री नीरज शेखर**: आप लोग सरकार के खिलाफ कुछ भी नहीं बोल सकते।...**(व्यवधान)**...

**श्री सतीश चन्द्र मिश्रा**: अगर हम सरकार के पक्ष में बोलेंगे, तब तो हमें बोलने का मौका मिलेगा, नहीं तो नहीं मिलेगा।...**(व्यवधान)**...

**श्री उपसभापति**: माजीद मेमन जी, आप बोलिए।...**(व्यवधान)**...

SHRI MAJEED MEMON (Maharashtra): First, let there be order, Sir.

SHRI B.K. HARIPRASAD: Sir, you can take the sense of the House. ...*(Interruptions)*... Please take the sense of the House. ...*(Interruptions)*...

**श्री उपसभापति**: माजीद मेमन जी, आप बोलें, नहीं तो मैं दूसरे किसी व्यक्ति को इन्वाइट करूं।...**(व्यवधान)**...

**श्री माजीद मेमन**: सर, ऐसे नहीं हो पाएगा, पहले सब बैठ जाएं।...**(व्यवधान)**...

SHRI B.K. HARIPRASAD (Karnataka): It is better to take the sense of the House. ...*(Interruptions)*...

**श्री उपसभापति**: आप सबसे आग्रह है कि आप अपनी जगह बैठें।...**(व्यवधान)**... Please speak, Mr. Majeed Memon. ...*(Interruptions)*... आप बैठें, मैं देखता हूं।...**(व्यवधान)**... माजीद मेमन जी, आप तीन मिनट बोलें, हम देखते हैं।...**(व्यवधान)**... आप तीन-तीन मिनट बोलें, कोई दिक्कत नहीं है।...**(व्यवधान)**... हम सब बोल रहे हैं, नहीं तो माजीद मेमन साहब ने बहस को आगे बढ़ाया होता।...**(व्यवधान)**... संजय जी, कृपया आप अपनी जगह पर जाइए।...**(व्यवधान)**...

SHRI DEREK O'BRIEN: Sir, all the Opposition parties have been completely cooperating to run this House peacefully. But you cannot take us for granted. We are not a two-minute party. No party here is a two-minute party.

SHRI SATISH CHANDRA MISRA: Yes.

SHRI DEREK O'BRIEN: No party here is a two minute party. ...*(Interruptions)*... We are not two-minute noodles. ...*(Interruptions)*...

**श्री उपसभापति**: जो नियम-कानून बने हैं, हाउस उनके तहत चल रहा है।...**(व्यवधान)**...

(MR. CHAIRMAN *in the Chair*)

MR. CHAIRMAN: Please be seated. ...*(Interruptions)*... Please be seated. ..(Interruptions).. What has been the procedure for so many years, that will be followed. ..(Interruptions).. Now, Majeed Memon*ji*.

SHRI MAJEED MEMON: Sir, I cannot speak in two minutes. ...*(Interruptions)*...

MR. CHAIRMAN: You can't dictate. ...*(Interruptions)*... You can't dictate. …(Interruptions)... Don't you want to speak? ...*(Interruptions)*... Okay. Next, Shri Tiruchi Siva. ...*(Interruptions)*...

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, it is impossible to speak in two minutes. ...*(Interruptions)*...

**श्री नीरज शेखर**: सर, दो मिनट का क्या मतलब है? ...**(व्यवधान)**...

**श्री अशोक सिद्धार्थ**: सर, हमारी पार्टी का नोटिस है, दो मिनट में कैसे बोलेंगे? ...**(व्यवधान)**...

**श्री सभापति**: क्या करें? ...**(व्यवधान)**... You have already wasted five minutes time. ...*(Interruptions)*... You don't want to have a debate. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, in a democratic country, we are not allowed to discuss the electoral laws. ...*(Interruptions)*...

MR. CHAIRMAN: This has been the practice for years. ...*(Interruptions)*... This rule is not made by us. ...*(Interruptions)*... This rule and time allocation is not made by us. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Take the sense of the House. ...*(Interruptions)*...

MR. CHAIRMAN: It was decided long back. ...*(Interruptions)*... According to the strength of the party, they get time. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, according to the issue ...*(Interruptions)*...

MR. CHAIRMAN: I am not going to do this. ...*(Interruptions)*... You can't dictate like this. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: No dictating, Sir. ...*(Interruptions)*... It is only a request. ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, ...*(Interruptions)*...

MR. CHAIRMAN: You have already spoken. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, you listen to us. ...*(Interruptions)*...

**श्री सभापति**: बैठ जाइए। ...**(व्यवधान)**... बैठ जाइए। ...**(व्यवधान)**... Mr. Derek, you have already spoken. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Mr. Raja, please sit down. ...*(Interruptions)*... Mr. Keshava Rao, please sit down. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: No, Sir; you cannot take us for granted. ...*(Interruptions)*...

MR. CHAIRMAN: I will not go by your dictation. I will go by rule and the position of this thing. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Mr. Siva, you are an experienced person. You represent a political party. You know about the functioning of the House. Mr. Raja also knows about the functioning of the House. If there is a request for one minute — this way or that way — we will consider. ...*(Interruptions)*... Simply because 10 people stand up and then say 'No', how can we go like this. ...*(Interruptions)*...

AN HON. MEMBER: Take the sense of the House, Sir.

MR. CHAIRMAN: Please sit down. Mr. Majeed Memon. ...*(Interruptions)*... Let me tackle the situation. बैठ जाइए। ...**(व्यवधान)**... Majeed Memon*ji*, please. Keshava Rao*ji*, please.

SHRI MAJEED MEMON :Sir, we are making a humble request that kindly grant me a couple of minutes more.

MR. CHAIRMAN: No, no. You speak what you want to. Be quick.

SHRI MAJEED MEMON: Sir, within two minutes, it will not be possible for me to even touch the point.

MR. CHAIRMAN: Make your points, if you want to talk about reforms.

SHRI MAJEED MEMON: Sir, electoral reforms is a vast subject. It is a genus under which half a dozen species would be there. I would suggest that if we are serious about having free and fair poll as mandated by the Constitution of India, we will have to attend to all these items or the captions which I am giving. Number one, 'How the conduct of poll should be free and fair', 'Whether the election should be held under EVM or paper ballot', 'Whether the breach of model code of conduct is being properly implemented', 'Whether the election expenditure is being properly accounted', 'Undue advantage given to the ruling party', 'Interference of the ruling party in holding of the elections', 'Use of electoral bond and the corruptibility of such an issuance.' Simultaneous poll itself is a vast subject. Then, 'use or misuse of media'. These are all various captions. Each one of them deserves to be discussed at full length. It is only then that we can reach free and fair electoral reforms.

MR. CHAIRMAN: Thank you, Memon*ji*.

SHRI MAJEED MEMON: Now, one minute, Sir. I will take only one of these subjects; I cannot take all.

MR. CHAIRMAN: Please.

SHRI MAJEED MEMON: And that one subject is about EVMs. Advanced countries like England, France, Germany, Netherland and the United States have banned the use of electoral machines. Now, it is necessary for India, for my country, to examine the causes under which these so developed countries had to ban EVMs, and why we should not.

MR. CHAIRMAN: Thank you, Memonji. Now, Shri Tiruchi Siva. We could have discussed it before elections. Unfortunately, we are discussing it after elections. ..*(Interruptions)*... Election is there. Mr. Siva. ...*(Interruptions)*...

SHRI MAJEED MEMON: 'Electoral reforms' is not only for election. We can discuss it ... ...*(Interruptions)*...

**श्री सभापति**: बैठ जाइए, प्लीज़। It is over. ...*(Interruptions)*... I have given you extra time also. ...*(Interruptions)*... Please.

SHRI TIRUCHI SIVA: Sir, India is the largest democracy. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Siva, one minute. Mr. Majeed Memon, please conclude.

SHRI MAJEED MEMON: The question was raised before the German Constitutional Court and the question was whether Electronic Voting Machines were legal for use of conducting elections.

MR. CHAIRMAN: Every country has got its own system.

SHRI MAJEED MEMON: And the simple answer is, 'No'; and the answer is 'No' because it does not have all essential steps in the elections which are subject to public examinability. Now, if public examinability is not there, we can't have EVM. *...(Interruptions)...*

MR. CHAIRMAN: Please. You are a senior person with legal background. Please understand. Shri Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, India is the largest democracy in the world and due to some reasons, many are of the opinion that democracy is not functioning as it should be. Sir, elections are the most important and integral part of politics in a democratic system of Government. Sir, we are discussing about the electoral reforms which has not been achieved for the past 15 years. So many Committees, Tarkunde Committee, Goswami Committee, Indrajit Gupta Committee and Parliamentary Committees have all submitted reports but nothing has come forward. Sir, nowadays, elections are vulnerable to the money power, the muscle power, the media power, criminalization of politics, non-serious candidates, casteism and communalism. All these things have to be addressed.

We believe that we are in a democratic country and on the eve of elections, if we experience something bitter, we represent to the Election Commission. Later, we think that we could settle down in the Parliament by way of discussing and by enacting or making some amendments in the PR Act. Today also, we are discussing it, and I humbly request you to give us one or two minutes because it is a very important issue as a democratic country.

Sir, there are two or three points. One of the things which Mr. Bhupender and others from the Treasury Benches was insisting is about 'One Nation, One Election'. Sir, we have already told that it is not possible. Moreover, it is being extended now that elections for Parliament, Assembly and Panchayati Raj all will be conducted at the same time. Sir, in Bangaluru city, there are three constituencies and for all the three constituencies, elections were conducted on three different days. When it is not able to hold elections in a city on one day, how is it possible to hold elections for the whole country at one time? This is a very ordinary issue. Sir, we asked whether you want the cheapest democracy or an effective unrepresentative democracy.

MR. CHAIRMAN: Right.

SHRI TIRUCHI SIVA: Sir, two more points. Just two minutes more.

MR. CHAIRMAN: Don't give examples. Make points.

SHRI TIRUCHI SIVA: Sir, two points.

Another thing is, during the elections the officers posted are, of course, controlled by the Election Commission but they are officers of the State Government. They have to revert back to their old masters. So, many of the officers do not behave impartially. They are prejudiced and partial, and so we suggest that till the Election Commission has got its own mechanism to conduct the elections — it is far away — the officers from the next State could be brought in.

MR. CHAIRMAN: Right, Mr. Siva.

SHRI TIRUCHI SIVA: Sir, only one more point.

One per cent of the votes in the elections change the seat-sharing about ten to fifteen per cent. The previous Assembly election of Tamil Nadu is an example for that. In the 2014 elections, the Bahujan Samaj Party secured 20 per cent in U.P. but not even one Lok Sabha seat. So, for this, Sir, DMK has been advocating since the period of Anna, Kalaignar and till today, Thalapathy Stalin, that the proportionate representation is the only solution in this country. Then only there will be justice to the electoral reforms. Thank you very much, Sir.

SHRI D. RAJA (Tamil Nadu): Sir, my Party stands for comprehensive electoral reform. Conduct of elections in a free and impartial manner remains at the core of our parliamentary democracy. That is why the Constituent Assembly expressed its legislative intent in favour of an Election Commission which would function impartially, free from any influence and conduct of elections to Legislative bodies without any bias. Sir, I take your permission to quote Dr. Ambedkar. While moving Article 289, which is now Article 324 of the Constitution concerning the Election Commission, in the Constituent Assembly, he said that the Assembly expressed, "Without any kind of dissent, that in the interest of the purity and freedom of elections to the Legislative bodies, it was of utmost importance that they should be freed from any kind of interference from the Executive of the day." Dr. Ambedkar said this. I propose at this point of time that we should agree for a collegium to choose and appoint Election Commissioners. This is my first point, Sir. My second point is on simultaneous elections. Sir, it is unconstitutional and unrealistic. Again, Dr. Ambedkar had emphasized the issue and discussed it — we cannot challenge

[Shri D. Raja]

the genius of Dr. Ambedkar, sitting now — and he compared stability and accountability. He said, instead of stability, Government must be held accountable and answerable to the people. That is how Dr. Ambedkar brought out all these points. Now, simultaneous elections would mean that you are not allowing the Government to be held accountable. That is what we understand. With the present Constitution, you cannot have simultaneous elections. So, people doubt that there could be a sinister design to subvert the present Constitution and pave way for a Presidential form of Government, which we oppose.

MR. CHAIRMAN: All right, Mr. Raja.

SHRI D. RAJA: Sir, I am completing. Then, Sir, the present first-past-the-post system has so many limitations. Now we should think of having a proportional representation system as it is being considered in several countries; candidates list and parties list should be there and there should be a mixed system. Whatever is best for India, can be adopted by us. But we should think about having a proportional representation system, a mixed system. The final point is this. Everybody has spoken about money power. The Indrajit Gupta Committee recommended State funding of elections. Why can't we discuss the Indrajit Gupta Committee Report? I made that plea several times in this House. Now the time has come for that. Money is corrupting the electoral process and influencing the electoral process.

MR. CHAIRMAN: Thank you, Mr. Raja. Shri Satish Chandra Misra.

SHRI D. RAJA: Sir, I am completing.

MR. CHAIRMAN: Please, Mr. Raja. ...*(Interruptions)*...

SHRI D. RAJA: Sir, I am completing. If we are serious about electoral reforms, we should address these concerns. Otherwise, cut it out. What would be the purpose of these reforms? I don't find any future.

MR. CHAIRMAN: The future is bright for all of us, including yourself. Now, Shri Satish Chandra Misra.

**श्री सतीश चन्द्र मिश्रा**: सर, जब कभी और कोई बात होती है, तो कहा जाता है कि आप लोग एग्री कर जाइए, समय बढ़ा देते हैं, लेकिन जब हम लोग important issue में समय बढ़ाने के लिए मांग करते हैं, तो देखा भी नहीं जाता है। हम लोगों की बात सुनी भी नहीं जाती है। अगर इतने important issue में भी हम लोगों के साथ इस तरीके से ट्रीटमेंट होगा, तो we protest that.

MR. CHAIRMAN: We need to sit together on this and discuss it one day as to why this system has been established all these years. We need to discuss this. I agree with you.

**श्री सतीश चन्द्र मिश्रा:** सर, ईवीएम के इश्यू में हमारी पार्टी डे वन से यह कह रही है कि ईवीएम से इलेक्शन नहीं होना चाहिए। हम लोग इसके लिए सुप्रीम कोर्ट भी गए कि ईवीएम से इलेक्शन नहीं होना चाहिए, क्योंकि ईवीएम में धांधली होती है। हमें इसके लिए कोई proof देने की जरूरत नहीं है, वह इसलिए, क्योंकि हमारे ही हाउस में बहुत ही सम्मानित सदस्य हैं, चूंकि वे इस हाउस के मेम्बर हैं, इसलिए हम उनका नाम ले रहे हैं, नरसिंहा राव जी, उन्होंने इस पर बहुत बड़ी किताब लिखी है और उसमें उन्होंने बताया है कि ईवीएम में कैसे धांधली होती है। इतना ही नहीं, उसको सेकंड किया है माननीय then Deputy Prime Minister आडवाणी जी ने और इतना ही नहीं, हमारे हाउस के सुब्रमण्यम स्वामी जी उस किताब को, उसके बेसिस में माननीय सर्वोच्च न्यायालय में भी गए और उन्होंने कहा कि ईवीएम से इलेक्शन नहीं होना चाहिए।

सर, उसके बाद वीवीपैट लायी गई। जब वीवीपैट लायी गई, तब हम लोग इलेक्शन कमिशन के सामने गए। जिस तरीके से आज आपके सामने समय मांग रहे हैं, हम लोग इलेक्शन कमिशन के सामने गए। उन्होंने formality करने के लिए समय दिया। हम कोई allegation नहीं लगा रहे हैं, लेकिन जब हम लोग वहां गए, तो हम लोगों ने उनसे एक ही रिक्वेस्ट की, बहुत मामूली सा रिक्वेस्ट की कि आप ईवीएम से इलेक्शन कराना चाहते हैं, तो कराइए, लेकिन वीवीपैट की भी counting कीजिए। उसमें जो स्लिप्स आ रही हैं, उनको गिनने में क्या एतराज़ है? इलेक्शन कमिशन की तरफ से सिर्फ एक एतराज़ बताया गया और वह यह कि इसको गिनने में समय लगेगा और इसके लिए ज्यादा लोगों की जरूरत पड़ेगी। अगर हमें free and fare election कराने के लिए counting में समय देना पड़ता है, तो उसमें क्या एतराज़ है? मेरा सजेशन यह है कि जितनी भी स्लिप्स होती हैं, स्लिप पहले व्यक्ति के हाथ में आनी चाहिए, वह अपनी स्लिप देखे, वहीं पर खाली डिब्बे में डाल दे और उसकी गिनती होनी चाहिए। इस तरह का एक रिफॉर्म लाना चाहिए, वरना फिर हम लोगों को ballot and ballot and only ballot पर जाना चाहिए।

**श्री सभापति:** थैंक यू, मिश्रा जी।

**श्री सतीश चन्द्र मिश्रा:** मान्यवर, आधा मिनट तो और दे दीजिए। आपने सबको तीन मिनट दिये हैं, तो हमको ढाई मिनट दे दीजिए।

**श्री सभापति:** ठीक है।

**श्री सतीश चन्द्र मिश्रा:** मान्यवर, जैसा डी, राजा साहब ने कहा, मैं उससे एग्री करता हूं कि इलेक्शन कमिश्नर के appointment में एक कॉलेजियम होना चाहिए और यह भी तय होना चाहिए, ऐसा न हो कि जिसे चाहा, उसे बना दिया। हम इस content पर बोलना भी चाहते। जो हो रहा था और जैसे इलेक्शंस हुए, यह सबने देखा।

[श्री सतीश चन्द्र मिश्रा]

मान्यवर, पोस्टल बैलेट के बारे में किसी ने नहीं कहा, लेकिन मैं कहना चाहता हूं। जब पोस्टल बैलेट की गिनती होती है, मैं आपको बताना चाहता हूं कि हमारे दो कैंडिडेट्स पोस्टल बैलेट में भी जीत गए, लेकिन उनको 180 और 4000 वोटों से हरा दिया गया। उनसे कहा गया कि इसमें इनवैलिड के लिए ऑब्जेक्शन आया है, हम इनवैलिड दोबारा से देखेंगे। दोबारा से देखने के बाद, उसमें मार्क लगा दिए गए और उनको इनवैलिड डिक्लेयर कर दिया गया, इसलिए पोस्टल बैलेट को पहले स्कैन होना चाहिए। जैसे ही खुले, स्कैनिंग हो। स्कैनिंग होने के बाद उनकी गिनती होनी चाहिए, जिससे 182 वोटों से जो हमारा कैंडिडेट हारा है, 400 वोटों से हराया गया है, जबरदस्ती हराया गया है, इस तरह का repetition नहीं हो।

मान्यवर, आज मैं Tenth Schedule के बारे में कुछ नहीं कहूंगा, क्योंकि समय ही नहीं है, पर Tenth Schedule में अमेंडमेंट बहुत जरूरी है। वर्ष 2003 के बाद इस पर डिस्कशन नहीं हुआ, अमेंडमेंट नहीं हुआ है। आप इसे परमिट करिए, हम लोग नोटिस देंगे और Tenth Schedule में अमेंडमेंट होना चाहिए।

**श्री सभापति**: लोगों का मुंह देखकर, सुनकर मेरे मन में भी पीड़ा हो रही है कि क्या मैं इतना निर्दयी हो गया हूं कि लोग 2-3 मिनट का समय मांग रहे हैं और मैं नहीं दे पा रहा हूं? इसमें क्या करें, लोगों ने इतने साल ऐसा ही सिस्टम बनाया है।...**(व्यवधान)**... Mr. Kenye. प्लीज़, प्लीज़...**(व्यवधान)**... When it suits us, time is okay. If it doesn't suit us, extend the time; ऐसा कैसे चलेगा?...**(व्यवधान)**...

**श्रीमती जया बच्चन** (उत्तर प्रदेश): सर...**(व्यवधान)**...

**श्री सभापति**: जया बच्चन जी, बैठ जाइए।...**(व्यवधान)**... Now Mr. Kenye to speak.

SHRI BHUBANESWAR KALITA: Sir, we have two more speakers. They have not been called. *...(Interruptions)...*

SHRI K.G. KENYE (Nagaland): Mr. Chairman, Sir, if the citizens of this country have some doubt on the process of the election, I think that is reason enough for us to take a review and revert back to a system which is trusted by the voters of this country. The political parties are the players here. We represent the voice of the people. So, this should not be brushed aside very simply like this. The human touch is the best. If a voter doesn't trust an apparatus, we should scrutinise the subject of manufacturing with whatever proof which brings out. If we have a consensus, it is okay. But when people have started doubting the process, I think, that is reason enough. My senior colleagues have already said the rest. I endorse all those points. Thank you.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Thank you, Mr. Chairman, Sir, for giving me this opportunity. Improving electoral process requires

manifold changes. Transparency, honesty and accountability are required. Now, I am going to the subject with regard to the EVMs and the use of EVM machines in the election process. There is an experience and it is unanswered till now. There are differences between the polled votes and counted votes. That was not answered by the Election Commission, whatever the reasons may be. Even if the difference of votes is more than the majority votes, they should not discard this discrepancy. Then the only remedy is the election petition. The election petition, as we are very well aware, takes years together. So, what is the solution with regard to the EVMs? If there is any suspicion about the EVMs among the stakeholders, the public and the voters, why are you hesitating to introduce the original ballot system? The ballot system is very much required to clarify all the doubts concerned. Another important aspect is with regard to the Tenth Schedule, the Anti-Defection Law, which also deals with the electoral reforms. Yesterday, I received a bulletin from this House that four of our Party Members have defected to the Ruling Party.

MR. CHAIRMAN: We can't discuss it now.

SHRI KANAKAMEDALA RAVINDRA KUMAR: That is also a part of the electoral reforms. Unless the Tenth Schedule is being amended, it is not possible to control defection; the spirit of the Anti-Defection law will be curtailed. Therefore, I request that the Anti-Defection Law under the Tenth Schedule also need to be amended. As far as election expenditure is concerned, Mr. Raja has already told that the Government has to take the responsibility, by virtue of the recommendations of the Indrajit Gupta Committee and it has to be implemented. There are several Committees. Due to lack of time, I could not attend to all the problems. Thank you, Sir, for giving me the opportunity.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, the electoral reforms are very important to uphold the aspirations of the constitution-makers to have true democracy to finally achieve the goal of egalitarian society. Sir, due to paucity of time, I can only highlight the headlines. Sir, the first point is, fidelity of electoral rolls is very important in electoral reforms. The second point is comprehensive and extensive training at booth level officers. The third point is the transparency in electoral rolls. The fourth point is digital electioneering. And, the fifth one is gender equilibrium. The next one is amendment to the Representation of the People Act, explicitly including the expenditure incurred even for Legislative Council also. And, the final point is State funding of elections. These are all reforms which can be thought of. Because of paucity of time, I am not able to discuss in detail. But, the last point is, Sir, which is very important, I heard the Congress Party speaking extensively about money, muscle power and criminalization of

[Shri V. Vijayasai Reddy]

politics. Let me tell you one thing. Let me explain to the hon. Chairman one thing. So far as criminalization of politics is concerned, it is the *, which has inculcated ...*(Interruptions)*...

MR. CHAIRMAN: Don't make allegations. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): ...inculcated and they have gained experience over a period of 50 years. ...*(Interruptions)*...

MR. CHAIRMAN: No allegations to be made against parties. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Over a period of 50 years, they have gained the experience of implicating every other person in false cases. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Sir, how can he say this? ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: And branding him or her as an accused as criminal. ...*(Interruptions)*...

MR. CHAIRMAN: Any reference to any other party, out of all the speeches made, will be expunged. Agreeable? ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Therefore, the * has no moral authority to say that criminalization of politics… ...*(Interruptions)*... Secondly, regarding the money power, the * in 2004 and 2009 have spent more than what has been spent in 2019. ...*(Interruptions)*...

MR. CHAIRMAN: Right, Shri Vijayasai Reddy. Please conclude.

SHRI V. VIJAYASAI REDDY: And as far as muscle power is concerned, the Congress Party * has more muscle power than any other political party. ...*(Interruptions)*... Therefore, the * Congress Party has absolutely no ethical right to speak about money, muscle power and criminalization of politics. Thank you, very much, Sir.

MR. CHAIRMAN: Political criticism and counter criticism, I will go through the record.

SHRI B.K. HARIPRASAD: Sir, *

MR. CHAIRMAN: You cannot make personal allegations. Now, Shri Sanjay Singh. ...*(Interruptions)*...

---

*Expunged as ordered by the Chair.

SHRI B.K. HARIPRASAD: Sir, he has made allegations against the party. ...*(Interruptions)*...

MR. CHAIRMAN: Hariprasad*ji*, please. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: Sir, one should not make such allegations.

MR. CHAIRMAN: I have already said it. If there is any allegation by anybody against any party, that will be looked into and removed from the record.

**श्री संजय सिंह** (राष्ट्रीय राजधानी क्षेत्र दिल्ली): सर, जब सबसे पहले हम लोगों ने ईवीएम में गड़बड़ी का मुद्दा उठाया था, तो उस पर तमाम तरीके के प्रश्न उठाए गए। मैं अपने से भी ज्यादा जी.वी.एल. नरसिंहा राव जी को धन्यवाद देना चाहता हूं, जिन्होंने पूरे देश का ध्यान ईवीएम में गड़बड़ी की ओर दिलाया। इसके लिए भी मैं आपको धन्यवाद देना चाहता हूं।

सर, मैं सिर्फ इतना कहना चाहता हूं कि एक बहुत महत्वपूर्ण जानकारी सामने आई है, जिसे देश के सामने और सदन के सामने रखना जरूरी है। वह जानकारी यह है कि जब-जब हम लोगों ने चुनाव आयोग से पूछा कि माइक्रो-कंट्रोलर चिप, जो बीईएल की कंपनी अमेरिका से मांगवती है, क्या वह reprogrammable है? क्या उसमें किसी प्रकार का बदलाव हो सकता है? हमसे बार-बार कहा गया कि नहीं, यह OTP है, one time programmable है। हमसे बार-बार कहा गया कि इसके प्रोग्राम में किसी प्रकार का बदलाव नहीं हो सकता। मान्यवर, जब वेंकटेश नायक नाम के एक आरटीआई कार्यकर्ता ने बीईएल कंपनी से यह सूचना मांगी, तो उसने बताया कि जो माइक्रो-कंट्रोलर चिप है, वह reprogrammable है।

MR. CHAIRMAN: Please conclude.

**श्री संजय सिंह**: सर, अभी तो दो मिनट भी नहीं हुए हैं। यह जानकारी सदन को देना जरूरी है। चुनाव आयोग ने अब तक इतनी राजनीतिक पार्टियों से * क्यों बोला, गलत जानकारी क्यों दी?

MR. CHAIRMAN: That will not go on record. *will not go on record.

**श्री संजय सिंह**: गलत जानकारी क्यों दी, मान्यवर? ऐसा बार-बार कहा है। अगर यह reprogrammable है, तो इसमें गड़बड़ी की भारी संभावना है।

MR. CHAIRMAN: Thank you, Mr. Sanjay Singh. Now, Shri Ramdas Athawale...*(Interruptions)*...

**श्री संजय सिंह**: सर, अभी दो मिनट भी पूरे नहीं हुए, दो मिनट का समय पूरा करने दीजिए।

**श्री सभापति**: संजय जी, प्लीज़ आप बैठ जाइए। श्री रामदास अठावले...**(व्यवधान)**... Please, try to understand. ...*(Interruptions)*...

---

*Not recorded.

**श्री संजय सिंह**: सर, मुझे एक अंतिम बात कहने दीजिए।

**श्री सभापति**: जी बोलिए। रामदास जी, एक मिनट के लिए रुक जाइए।

**श्री संजय सिंह**: सर, मैं सिर्फ इतना कहना चाहता हूं...

**श्री सभापति**: आपने बीच में नरसिंहा जी का नाम लिया, इसलिए प्रॉब्लम हो गई।

**श्री संजय सिंह**: सर, मैंने नरसिंहा राव जी को धन्यवाद दिया है, कुछ गलत नहीं बोला है।

**श्री सभापति**: ठीक है, आपने अच्छा कहा।

**श्री संजय सिंह**: सर, मैं सिर्फ इतना कहना चाहता हूं कि बैलेट पेपर से पूरी दुनिया के तमाम विकसित देशों में, जो देश तकनीकी रूप से विकसित हैं, ज्जैसे अमेरिका, ब्रिटेन जर्मनी, जापान आदि देश बैलेट पेपर से चुनाव करा रहे हैं तो आपको बैलेट पेपर से चुनाव कराने में क्या आपत्ति है? आपको यह बात सदन को बतानी चाहिए।

**श्री सभापति**: श्री रामदास अठावले जी।

**श्री संजय सिंह**: आपकी लोकप्रियता ज्यादा है, तो बैलेट पेपर से चुनाव कराइए।

MR. CHAIRMAN: Narasimha Raoji, you have been complimented. You raised a doubt and you got your doubt cleared. They want their doubts to be cleared. And, you are convinced.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, it is a fact that because of our efforts, a reform has already happened. We have the paper trail because of our efforts. ...*(Interruptions)*... Therefore, to compare this reform...*(Interruptions)*... This reform has been brought because of us. So, please compliment us for that. ...*(Interruptions)*...

**श्री सभापति**: रवि प्रकाश जी, आप बैठ जाइए ...**(व्यवधान)**... यह रिकॉर्ड में नहीं जाएगा...**(व्यवधान)**... उनका नाम लिया गया है, इसलिए उनको मौका दिया है।...**(व्यवधान)**... प्लीज़ आप बैठ जाइए, यह रिकॉर्ड में नहीं जाएगा।...**(व्यवधान)**... This is not the way. You are a senior Member. एक-दूसरे व्यक्ति के लिए परस्पर सम्मान होना चाहिए, सदन का सम्मान होना चाहिए। वे भी सदन के सदस्य हैं। उन्होंने raise किया। He got convinced. You are not convinced. Let us wait.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE ): Sir, 'one nation, one election', Narendra Modi is our selection. We want a united nation; we don't want opposite motion. महोदय, एक देश और एक चुनाव के संबंध में नरेन्द्र मोदी जी ने यह विचार रखा है।

**श्री सभापति**: उनका अधिकार है, अपना viewpoint बता रहे हैं, उनकी भी अपनी पार्टी है, एक प्रतिनिधि हैं।

**श्री रामदास अठावले**: मेरा सभी पार्टियों से यह निवेदन है कि बाबा साहेब अम्बेडकर जी ने संविधान दिया, जिसे हमने वर्ष 1950 में स्वीकारा था। वर्ष 1952 में पहला चुनाव हुआ था, वर्ष 1957, वर्ष 1962, वर्ष 1967 में चुनाव हुए, बहुत सारे चुनावों में लोक सभा और विधान सभा के चुनाव एक साथ होते थे। बाद में कोई सरकार बरखास्त हुई, 356 लगी, किसी ने इसका सपोर्ट निकाला, उधर सपोर्ट दिया, उसके कारण इलेक्शन में गड़बड़ी हो गई थी। इसीलिए देश का खर्चा बचाने के लिए, अपन भाषण बचाने के लिए और समय बचाने के लिए, मुझे लगता है कि कांग्रेस पार्टी सहित सभी को सपोर्ट करने की आवश्यकता है, इसीलिए मुझे लगता है कि हम सब लोगों को इस प्रस्ताव पर गंभीरता से विचार करने की आवश्यकता है, इसके लिए Constitution Amendment करने की आवश्यकता है और इसके लिए मेरा कांग्रेस पार्टी से निवेदन है कि आप सपोर्ट कीजिए। लोकतंत्र में ईवीएम मशीन खराब नहीं है, लोग खराब नहीं हैं, एक-आधी ईवीएम मशीन खरब हो सकती हैं, पंजे पर वोट डालने से कमल को जा सकता है, दूसरी तरफ ऐसा भी हो सकता है कि कमल का बजट दबाने से पंजे पर वोट जा सकता है, एकाध मशीन खराब हो सकती है, लेकिन लोगों का दिमाग खराब नहीं हो सकता। आप ईवीएम मशीन के पीछे क्यों पड़े हैं? अगर पीछे ही पड़ना है, तो हमारे पीछे पड़ो, जो कुछ करना है, हमारे पीछे पड़ो। हमें लोकतंत्र में इतनी सफलता मिली है। आप कहते हैं कि ईवीएम मशीन खराब है, आपक काम खराब है, इसलिए हम क्या करें? आप लोगों ने अगर अच्छा काम किया होता तो आपको सत्ता मिलती। * ...**(व्यवधान)**...

**श्री सभापति**: प्लीज़ नाम मत लीजिए।

**श्री रामदास अठावले**: ठीक है, वे यहां नहीं हैं, वे हमारे मित्र हैं। पहले हमारे मित्र रहे हैं, लेकिन अभी हमारे मित्र नहीं हैं, इसीलिए सबको निवेदन करना चाहता हूं कि इस प्रस्ताव पर पॉज़िटिव विचार करिए, देश का पैसा बचाइए और देश का टाइम बचाइए, यही मेरा निवेदन है।

**श्री सभापति**: डा. विनय पी. सहस्त्रबुद्धे जी।

**श्री रामदास अठावले**: मेरी रिपब्लिकन पार्टी ऑफ इण्डिया की तरफ से हम इस का पूरा समर्थन करते हैं।

**श्री सभापति**: प्लीज़ रामदास अठावले जी, आप बैठिए।

SHRI DEREK O'BRIEN: Sir, will we sit after six o'clock or will we continue it tomorrow?

MR. CHAIRMAN: We will sit. We are just concluding the speakers, and then the Minister will reply.

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, I was very attentively listening to all the speeches so far, and not just as a Member of this House and a political party functionary, but also as a student of political science.

*Not recorded.

[Dr. Vinay P. Sahasrabuddhe]

**6.00 P.M.**

Sir, I was hoping that some new light will be thrown on the present discourse about the electoral reforms. But Sir, having heard some of the speeches, I thought the discussion was basically about electoral reforms and not about the electoral verdict reforms, perhaps what some of the Members are wanting. I believe, the myopia that has come to the fore through various points made by certain hon. Members, there is a lot of misunderstanding and some kind of pre-conceived notions. For example, hon. Ram Gopal Yadav *ji* said about the American model of Biennial Elections to the Senate in the American democracy. But, I believe, what we are discussing here and my colleague Bhupender Yadav *ji* also made a point, very eloquently, that in every six months, the nation and the entire polity has to face elections and I think, the evidence need not be elaborately told here. So, Sir, the idea behind 'One Nation, One Election,' and I would refrain from using this term because it is creating a different connotation unnecessarily...

MR. CHAIRMAN: The House will sit till the debate is over. There are two more speakers.

DR. VINAY P. SAHASRABUDDHE: Let us put it this way that it is simultaneous elections or minimum cycles of elections. Mr. Bhupender Yadav has also referred that we can have maybe two cycles of elections. So, it is not about 'One Nation, One Election.' I would very humbly put, that, let us not get under that impression. At the same time, I would like to say that off and on there were discussions and people kept on referring to the EVM machines and some kind of doubts were also expressed about it. I believe, the verdict of recent elections and the kind of increased vote percentage has once again established that people of the country believe in the EVM machines, regardless of the doubts which have been repeatedly expressed on the floor of the House by Members of certain political parties.

I would also like to join some of the Members who referred to the exemplary and illustrious work of the Election Commission of India. The House may be aware that in Indonesia, some 250 people were killed while counting the votes. It has happened in the recent past only. Therefore, I think, we need to compliment the Election Commission of India for the kind of efforts they have put in to ensure free and fair elections. Sir, I was hoping that the issue of electoral reforms will be taken to the broader level and the big picture will also be discussed which is about democratic reforms and political reforms. But, unfortunately, those points are missing. Sir, in this discussion also, people are

influenced by the recent elections and the verdict in the recent election only. There is the feeling that we have missed the bus this time. I think we need to rise above these partisan considerations and take a broader view. We must have an analysis of the big picture about the democracy in India, the quality of democracy in India, the ability to deliver in the current democratic model that we have adopted. I was happy to know that some of the Members of the House also referred to the Proportional Representation System. I may also bring this to the notice of the august House that it was during Atal*ji*'s time that the Venkatachaliah Commission was appointed. They gave a wonderful report which is available on the internet. But, unfortunately, those who are sitting on the Opposition Benches today, that time assailed irresponsibly the entire report and it was not even allowed to be discussed. Sir, those were the democratic credentials of these people that they did not even allow that report to be discussed in this august House. Although, the report is there, many of the recommendations in the report are worthy of consideration but unfortunately you refused and you closed your eyes to that report. Sir, I would also like to put forth here, that there are only three moot questions; why do we require reforms? What kind of reforms do we require? How can these reforms really be translated into reality? Sir, these are the three questions and I am trying to respond to these three questions in a structured manner. Sir, let me bring it to the notice of the House also that the Government of Atal Bihari Vajpayee, introduced a very significant electoral reform, for that matter, which was about the Rajya Sabha elections. Sir, it was for making the Rajya Sabha elections more transparent and more accountable. At the same time, the upper limit that was put during Atal*ji*'s regime, with the cooperation of all the Members of the House, the capping of the Cabinet Member strength was also a significant political reform which was also introduced during Atalji s regime. I would certainly start my submission by paying tributes to Atal *ji* for his very significant and historic contribution in strengthening Indian democracy.

Sir, the challenges are many and they go beyond the electoral reforms for that matter. For example, there are 1,700 plus political parties in our country. Such a bumper crop of political parties is there. Does it not make us sit and think about it? Any person can just walk into the office of the Election Commission and have his or her party registered? Should we not have a more stringent mechanism to screen the very motivation behind those who are going and registering their units as political parties? At the same time, there is no well laid-down mechanism, regardless of several recommendations by several commissions, to de-register a political party, which, I believe, is the need of the hour. Why should we have so many political parties? This also has brought in the element of de-ideologization of political parties. Sir, democracy is about what? Democracy

[Dr. Vinay P. Sahasrabuddhe]

is about element of choice. If you have different colours before you, if there is white colour, yellow colour, green colour, then there is a choice. But if political parties start behaving alike, start working alike, the electoral college, the electors, the voters do not get any choice. How can they select between parties behaving in a similar manner because of de-ideologization of political parties. Unfortunately, today, there are very few political parties which are run on the basis of ideologies. Most of the political parties, let me very humbly say, without casting any aspersions, are basically dynasty-driven political parties. Those who are members of those parties will also have to introspect on this. Was this the reason that you are there in the political party? Was it simply to carry the flag of a particular dynasty? What was the point which drew you into the arena of political functioning? It was some ideology. But with the passage of time, unfortunately, the element of ideology evaporated and I would appeal all those parties to reinstate the element of ideology and free themselves from the dynasties which basically are governing the political parties today.

MR. CHAIRMAN: Please conclude.

DR. VINAY P. SAHASRABUDDHE: Sir, let me make only last three points and then I will conclude. Sir, there was some discussion about simultaneous elections. Even beyond this House, people have been discussing this great idea which has been there in discussion as a part of political discourse in our country. With folded hands, I would request the entire political class not to look at this idea as a partisan idea. This is not a BJP idea. This is not the idea of the hon. Prime Minister, Shri Narendra Modi, I mean, he does not have the ownership of this idea. This idea has been discussed on various platforms, and, by various commissions, it has been endorsed. So, please have an open mind. Don't look at it with a prejudiced, pre-conceived idea, and, if you choose to look at it with a clearer mind, I believe, you would be able to see the reason and the rationale behind the simultaneous elections, or, if you want me to put it in different words, 'minimum cycles of elections', if you choose to like that.

Therefore, Sir, the idea behind simultaneous elections is to save on our resources, our human resources, our time resources, and, the kind of election time that we are spending, the kind of governance time that we are spending.

MR. CHAIRMAN: Right. Please conclude.

DR. VINAY P. SAHASRABUDDHE: I believe, time has come that we have to do away with it. We will be able to take care of governance. There were references to Code

of Conduct and its impact, and, also, perhaps, you will be able to take care of party building, which is so very essential for a vibrant democracy. With these words, I, once again, appeal the political class to look at the idea of simultaneous elections in a more unprejudiced manner, in a manner without any prejudice, without any coloured-opinion and without any pre-conceived notions. Thank you, Sir.

MR. CHAIRMAN: Thank you. Now, Prof. Rajeev Gowda.

PROF. M.V. RAJEEV GOWDA (Karnataka): How much time is there, Sir?

MR. CHAIRMAN: You have two minutes' time.

PROF. M.V. RAJEEV GOWDA: In that case, I will focus entirely on solutions. Sir, our challenge is to face the cost of democracy. It costs money to be a politician, to run a political party and to run political campaigns. Our electoral process that deals with this aspect is fundamentally flawed. How do we fix this? This is my focus.

On the expenditure side, the issue of electoral expenditure caps is something that is really hypocritical. Every candidate spends much more than what is actually allowed. Former Prime Minister, Atal Bihari Vajpayee once said that every politician starts his career with a lie because he submits a fudged account to the Election Commission. This is not the way we need to build a democracy. The important thing is to either make those caps realistic or to ensure that caps are removed. Why? Because this will ensure that the whole expenditure is transparent. Under the current system, the expenditure is driven underground, and it rewards the people with black money and the ability and network to spend. That has resulted in criminalisation of politics and all other kinds of negative outcomes that we have already seen.

On the other side, Sir, how do we raise funds? One of the solutions that has been proposed is public funding or state funding of elections. Let me suggest how that should be done. But before that, I want to address an objection that is often raised. People say that there is already so much expenditure, why should the taxpayer also pay for it? The basic point, Sir, is that some candidates spend a lot of money. And I am suggesting that we should get rid of the cap. But to be a competitive candidate, you only need to spend a certain threshold of expenditure. There is some minimum level of expenditure involved in being a competitive candidate. You don't have to spend as much as the otherside. That amount needs to be available to every single citizen of this country. And that is possible through state funding. That state funding is possible and can be worked out in a couple of ways. The justification, of course, is that we need a cleaner polity and that is a public good. And public goods are usually financed, like

[Prof. M.V. Rajeev Gowda]

national defence, through taxes. We don't have a great culture of individual contribution to political parties or to candidates like other countries do.

When you look at state funding, there are two ways to do that. You can create a National Election Fund. It is not going to cost very much. You have enough resources in this growing economy to be able to allocate resources to clean up the system. One part of it, or maybe half of it, can be allocated to political parties for their historic performance. You give each party one hundred rupees per vote that they have gained and let this be allocated to the district or the constituency level party office for use in the next five years for political activity. This has been proposed by others as well.

The second part, Sir, is to give individual candidates and political parties an opportunity to raise money through small contributions from a large number of people and this amount can be used to match that. This encourages grassroots democracy and ensures again transparent and open funding. These are the ways in which you can take electoral reforms forward in a constructive manner.

And the last point, Sir, is that electoral bonds have proven to be a farce and they are counterproductive to democracy on the grounds of lack of transparency. They don't allow us to understand who is giving money and what they are getting in return. That needs to be abolished right away. Thank you very much, Sir.

MR. CHAIRMAN: Thank you, Rajeev *ji*. It was very constructive. Dr. K. Keshava Rao.

DR. K. KESHAVA RAO (Andhra Pradesh): No, Sir.

MR. CHAIRMAN: Shri Ripun Bora, just two minutes. I don't want to leave the North-East.

SHRI RIPUN BORA (Assam): Thank you, Sir. Due to paucity of time, I will only make a mention in points.

On electoral reforms, my first point is this. For the candidates, we have a ceiling of expenditure. In the same way, for the political parties also, the ceiling of expenditure should be fixed. And that should be done through state funding. This is one.

Two, appointment of Chief Election Commissioner and other Members of the Commission should be made through a collegium.

Three, there should be an autonomous regulatory body at the Central level, at the State level and at the district level to oversee free and fair poll.

Four, the print and electronic media, the Government-run media, TV, radio, social media, including Facebook, etc., all that should be brought under an autonomous statutory corporation three months before the declaration of election.

Finally, five, the electoral process begins with the preparation of electoral roll. Defective electoral roll also vitiates the whole process. Recently, we have got an example from Madhya Pradesh where issue of several lakhs of fake voters came up. Therefore, the correct electoral roll is also one of the parts of the process of electoral reforms. Thank you, Sir.

MR. CHAIRMAN: The BJP is withdrawing its speakers though they have time. Now, the Minister, Shri Ravi Shankar Prasad, to respond.

**श्री रवि शंकर प्रसाद**: सभापति महोदय, बहुत ही विस्तार से, बहुत ही संवेदनशील विषय पर, बहुत ही सार्थक चर्चा हुई है। मैं माननीय देरेक ओब्राईन जी का, श्रीमान कपिल सिब्बल जी का, श्रीमान भूपेन्द्र यादव जी का, श्रीमान प्रो. राम गोपाल यादव जी का, श्रीमान सतीश चन्द्र मिश्रा जी का, श्रीमान डी. राजा जी का, श्रीमान टी.के. रंगराजन जी का और सभी मित्रों का बहुत अभिनंदन करता हूं, जिन्होंने अपने तरीके से, बड़े विस्तार से अपनी बातें रखी हैं।

सर, पहले मैं कुछ जनरल ऑब्ज़र्वेशन्स करना चाहता हूं। बार-बार भारत की संविधान सभा की बहस का जिक्र हुआ है। भारत की संविधान सभा में एक और जिक्र हुआ था कि मुल्क कैसा बने, लोकतांत्रिक या कुछ और बने, तो बहुत बहस के बाद, यह तय हुआ कि हिन्दुस्तान के भविष्य का रास्ता लोकतांत्रिक होगा। दूसरी, बहस हुई कि वोट का अधिकार किसको दिया जाए। बहुत लोग मानते थे कि हिन्दुस्तान में लोग साक्षर नहीं हैं, तो कैसे लोकतंत्र के महत्व को समझेंगे और आज जब मैं इस सदन में देश के कानून मंत्री के रूप में चर्चा कर रहा हूं, तो आज के दिन मैं बहुत विनम्रता से डा. राजेन्द्र प्रसाद, पंडित जवाहरलाल नेहरू, सरदार पटेल, मौलाना आज़ाद, डा, भीमराव अम्बेडकर सभी का सम्मान करना चाहता हूं। उन्होंने कहा कि देश के आम आदमी को वोट देने का अधिकार मिलेगा और देश के प्रतिनिधित्व को चुनने का अधिकार मिलेगा।

सर, आज 70 साल बाद देश की क्या स्थिति है? देश का आम वोटर यह जानता है कि मैं अपने वाट की ताकत से हिन्दुस्तान की तकदीर बदल सकता हूं, मैं अपने वोट की ताकत से किसी भी नेता या किसी भी पार्टी को केन्द्र में या प्रदेश में हर सकता हूं। सर, इसके कारण देश में एक बहुत ही विनम्रता आई है। सर, मैं उसका साक्षी था कि एक दिन लोक सभा में, एक प्रदेश के नेता आए, जिनकी पार्टी का मत था कि हमें भारत से अलग होना चाहिए, लेकिन जब देश के लोगों ने, उनके क्षेत्र के लोगों ने उनको जिताकर लोक सभा में भेजा, तो उन्होंने शपथ भारत के संविधाश्न की ली। यह लोकतंत्र देश को जोड़ता है, उसकी विनम्रता करता है, इसका हमें अभिनंदन करना चाहिए।

[श्री रवि शंकर प्रसाद]

सर, लोकतंत्र की एक और बात है- जीतना, हारना होता है। कई चुनाव हुए हैं, मैं विस्तार से EVM पर अलग से बोलूंगा। मुझे यहां पर एक बात बताना जरूरी है कि इस देश में बहुत बड़ा काम होता है। 2019 के चुनाव में 91.1 करोड़ वोटर्स थे, जिसमें कि 67.47 परसेंट ने वोट दिया, जो काफी high turnout था और 10,35,928 main polling stations थे।

सर, मुझे इस हाउस को बताते हुए बहुत गर्व हो रहा है कि 61.30 करोड़ वोटिंग turnout हुआ, इसमें से Female voter turnout आज तक का 29.24 करोड़ highest था और Male turnout 31.49 करोड़ था। इस देश में हमारी बेटियां, हमारी माताएं, हमारी बहनें पुरुषों के साथ ही वोट दे रही हैं और देश के बदलाव में बहुत पार्टिसिपेट कर रही हैं।

सर, जहां तक EVM का सवाल है, मैं इस पर विस्तार से अलग से बोलूंगा। मैं विषय-वार उत्तर दूंगा। 1999 के बाद से 4 लोक सभा चुनाव और 122 असेम्बलीज़ के चुनाव EVM से हुए हैं। अब यहां पर मुझे एक सवाल उठाना है। अगर डा. मनमोहन सिंह जी दो बार भारत के प्रधान मंत्री EVM से बने, तो ठीक है। अगर माननीया मायावती जी, माननीय अखिलेश यादव जी यूपी के मुख्य मंत्री EVM से बने, तो EVM ठीक है, अगर श्रद्धामना ममता जी दो बार EVM से पश्चिमी बंगाल की मुख्य मंत्री बनीं, तो EVM ठीक हैं, अगर केरल में हमारे वामपंथी मित्र इसी EVM से वहां पर सरकार बनाएं, मुख्य मंत्री बने, तो EVM ठीक है। अगर हमारे मित्र तिरुची शिवा जी की पार्टी EVM से तमिलनाडु को sweep करे, तो EVM ठीक है और मैं अभिनंदन करता हूं, DMK did very well there. अगर कांग्रेस पार्टी इसी EVM से कुछ महीनों पहले मध्य प्रदेश, छत्तीसगढ़ और राजस्थान में जीती, तो EVM ठीक है, लेकिन अगर देश EVM से नरेन्द्र मोदी को चुने, तो EVM खराब है, यह कौन-सा तर्क है, यह हमारी समझ में नहीं आता है। ...**(व्यवधान)**...

MR. CHAIRMAN: No slogan.

SHRI T.K. RANGARAJAN: Sir, ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: I am not yielding. ...*(Interruptions)*...

SHRI T.K. RANGARAJAN: Sir, EVM is...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: I am not yielding. ...*(Interruptions)*...

MR. CHAIRMAN: Rangarajan*ji*, please. ...*(Interruptions)*... You are a person from an ideological political party. Please follow the rules.

**श्री रवि शंकर प्रसाद**: महोदय, मेरा केवल इतना कहना है कि राजनैतिक नैतिकता भी कोई होती है कि नहीं? अगर आपको EVM से इतना विरोध है, तो आप कह सकते थे कि हम इस EVM के result को सपोर्ट नहीं करेंगे और दोबारा बैलेट के थ्रू वोट कराइए, हम मंत्री या मुख्य मंत्री नहीं बनेंगे। This hypocrisy, I am sorry to say, this double standard, ultimately, impinges upon the credibility of the polity of the country.

महोदय, कहा गया कि आपने सेना के विषय को उठाया। मैं बहुत विनम्रता से एक सवाल पूछूंगा, आपका बहुत लम्बा अनुभव है, हम लोगों ने आपसे बहुत सीखा है। देश की सुरक्षा किसी चुनाव में मुद्द क्यों नहीं बनना चाहिए, लोकतंत्र क्या होता है? It is choices कि किसके हाथ में देश सुरक्षित है। वर्ष 1971 में बंगलादेश की विजय के बाद क्या कहा गया था? मैं उस समय पढ़ता था, मैंने मैट्रिक पास किया था या पास करने वाला था। उस समय क्या-क्या कहा गया, मुझे सब बातें याद हैं, जब आप उसका फायदा उठा सकते हैं और मैंने यह नहीं कहा कि आपने गलत किया। अगर उस समय इंदिरा जी ने बंगलादेश की लड़ाई लड़ी और लड़ाई जीती, तो देश को बताया। वर्ष 1962 में अगर चीन से हार हुई, तो क्यों नहीं बताना चाहेंगे? आज जब एक तरफ जहां किसी पार्टी के manifesto में sedition को खत्म करने की बातें की जाती है और ऐसी बातें manifesto में रखी जाती हैं, जिससे टुकड़े-टुकड़े गैंग को समर्थन मिलता है, तो देश की जनता को यह तय करने का अधिकार है कि देश किसके हाथों में सुरक्षित है। अगर देश के voters ने यह तय किया कि भारत की सुरक्षा, श्री नरेन्द्र मोदी के हाथ में सुरक्षित है, तो उन्हें यह मानने का अधिकर है। इसमें आपको क्या परेशानी है और आपको परेशानी क्यों होनी चाहिए?

महोदय, अब कहा गया कि media को manage किया गया, social media को manage किया गया। मैं देश के IT मंत्री के रूप में पहले भी पांच साल काम कर चुका हूं और मैंने स्वयं सख्ती की और मैंने publicly Facebook को कहा था कि I will take action और next day उन्होंने apologise किया। जो Cambridge Analytica है, उन्हें मैंने दो बार नोटिस दिया, उसने उनका जवाब नहीं दिया। अब CBI उसकी इन्क्वायरी कर रही है, क्योंकि उसने data का misuse किया था। मैं आज, इस हाउस के सामने बहुत विनम्रता से कहना चाहता हूं कि we shall never allow the abuse of Indian data by foreign powers or foreign companies. हम अपने data protection law को ला रहे हैं। मैं आपको बताना चाहता हूं कि वह अभी चर्चा में और हम जल्दी ही उसे ले आएंगे।

महोदय, मैं एक बड़ी बात कहना चाहता हूं कि क्या हम देश के मतदाताओं को इतना छोटा समझते हैं कि वे टीवी के ad से परेशान हो जाएंगे, क्या वे Facebook के data से परेशान हो जाएंगे? कृपा कर के देश के मतदाताओं का इस प्रकार से अपमान करना बन्द करें, क्योंकि वे बहुत समझदार हैं, सुलझे हुए हैं और देश की पूरी समस्याओं को समझते हैं। अगर उन्हें लगा कि हमारी तरफ से गरीबों के कल्याण के लिए एक अच्छी और कल्याणकारी योजना बनाई गई, वह जमीन पर उतरी, बाकी आपके समय, शायद वह आश्वासन में रहती थी, तो उन्होंने उसे देखा, उससे वे प्रभावित हुए। यदि शौचालय बने, अगर गैस पहुंची, अगर बिजली पहुंची अगर digital payment गांव-गांव पहुंची, अगर जन-धन योजना गांव-गांव में पहुंची, तो उन्हें लगा कि आज उन्हें मिला है, तो कल हमें भी मिलेगा और यह मोदी जी की सरकार में मिलेगा। उन्हें इस प्रकार से सोचने का अधिकार है, लेकिन उसे लेकर इतनी बड़ी-बड़ी बातें कही जा रही हैं, इसके बार में विचार करना बहुत जरूरी है।

महोदय, मैं यह कहना तो भूल ही गया कि माननीय कपिल सिब्बल जी भी दो बार EVM से ही जीते हैं और उस हाउस के मेम्बर बने हैं। वो EVM का फायद लेते हैं, तब भी EVM

[श्री रवि शंकर प्रसाद]

का विरोध करते हैं। मैं EVM पर विस्तार से बाद में आऊंगा, लेकिन यह जनरल टिप्पणी बहुत जरूरी थी, वह मैंने कर दी।

महोदय, अब कहा गया कि a site has given these kinds of feedings, इतना खर्चा हुआ या उतना खर्चा हुआ। हम उस site को बहुत अधिक प्रामाणिक नहीं मानते। मैंने इस बारे में पहले भी कहा है कि ऐसी बहुत सारी sites चलती हैं। जब site की बात चलती है, तो एक site और है - TNN World website उसने क्या कहा था, लंदन में press conference हुई थी कि the entire Indian EVM machines are liable to be hacked. उसके बाद, उसने demonetisation पर कहा था, अब छोड़िए सर, किस ने उसका क्या उपयोग किया, मैं किसी का नाम नहीं लूंगा, लेकिन मेरे सामने एक अखबार की रिपोर्ट है, जो credible भी है, उसके अनुसार TNN World website, आजकल तांत्रिक मसाज चला रही है। यह वह website है, तो यह भी तो बात है। अत: कृपा करके website और studies की बात न की जाए, तो उचित होगा। अब मैं, जो विषय उठाए गए, उन पर आता हूं। सर, मैं सबसे पहले ईवीएम का विषय उठाता हूं। अभी देश में 35 lakh ballots control units और वीवीपैट्स हैं। सर, इनके बारे में बार-बार प्रश्न उठते हैं, लेकिन मैं आज चुनाव आयोग का अभिनंदन करूंगा कि उन्होंने जिस तरीके से चुनाव कराए हैं, भारत के उस चुनाव की प्रशंसा आज पूरी दुनिया में हो रही है। You go to African countries, you go to any other country, सर, आप भी दुनिया में जाते हैं और देखते है कि भारत की लोकतांत्रिक परंपरा, लोकतांत्रिक प्रक्रिया और लोकतांत्रिक पारदर्शिता को पूरी दुनिया appreciate कर रही है। जो लोग हारे हैं, उनको भी इस बात को appriciate करना चाहिए, यह शायद अच्छा रहेगा।

सर, मैं आज यहां पर तीन लोगों का नाम लूंगा। Who are the consultants of the entire EVM Eco System? Professor TDT Sahani, Professor, IIT Delhi, Professor Rajat Moona, Director, IIT Bhillai, Professor A.K. Agarwal, IIT Delhi, and Professor Dinesh Kumar Sharma, IIT Mumbai. मैंने इनका नाम क्यों लिया? ये तीनों इलेक्ट्रॉनिक्स कम्प्यूटर के क्षेत्र में भारत के जाने-माने चेहरे हैं, they do not charge a single farthing for giving technological back up to the entire EVM system for the sake of the Indian Democracy. सर, उन्होंने जो काम किया है, वह प्रशंसनीय है। सर, कहा गया कि जर्मनी के हाई कोर्ट्स में क्या-क्या कहा गया है, बाकी कोर्ट में क्या कहा गया है। मैं छोटा-छोटा वकील हूं, जर्मनी कहां जाऊं? मैं सोचता हूं कि भारत में घूमा जाए, इसलिए Karnataka High Court, Kerala High Court, Madras High Court, all the High Courts have repeatedly said that this is a completely safe and secure technological system which is giving good results. सर, यह लेटेस्ट ऑर्डर है। जब वे लोग वीवीपैट के लिए सुप्रीम कोर्ट गए थे और इसके लिए भी गए थे कि बैलेट पेपर को रिस्टोर कीजिए, तो सुप्रीम कोर्ट ने इनके दोनों आवेदनों को रिजेक्ट किया। आपको यह मालूम है कि उन्होंने कहा कि वीवीपैट को लाइए। आप सैंपल के रूप में हर विधान सभा में सब लोगों के चुने हुए पांच-पांच लगाएंगे। सर, यह आपको मालूम है। मैं इस हाउस में 20 साल रहा हूं, अब मैं उस

हाउस में चला गया हूं, मैंने भी देखा है कि कितनी ईमानदारी से वीवीपैट सिस्टम ने काम किया है।

सर, मैं एक बात कहना चाहूंगा और यह बात थोड़ी सोचनी और समझनी भी बहुत जरूरी है कि in this whole EVM system, we need to understand two things. One is, malfunctioning by the card. It is replaced. The other is hacking, and regarding this, I want to assure the House,— I have detailed discussions with the Election Commission people—, till date, not even a single specific complaint has been brought to their notice whereby it could conclusively proved that the voting was for A and the recording was for B. There is a proper provision in the Rule itself, whereby, if you have any problem, you go and tell the presiding officer. The presiding officer will call the other polling agents there, and thereafter, he will enable you to press the button again. सर, सात complainants आए और सातों को दोबारा मौका दिया गया और वही रिज़ल्ट आया। सर, मेरा खाली यह कहना है कि कभी तो विपक्ष अपना बड़ा हृदय दिखाए। हारे हैं तो हारे हैं, यह तो बहुत बड़ी बात है। सर, मैं आज बहुत विनम्रता ने इस सदन में यह कहना चाहूंगा कि हमारे प्रधान मंत्री जी ने एक बात कही थी। उन्होंने 2014 में जीत के बाद कहा था कि मेरी सरकार गरीबों के लिए समर्पित है। उन्होंने जो कहा, वह बहुत सही कहा, क्योंकि 2019 की ऐतिहासिक विजय गरीबों के कारण हुई है। इन गरीबों ने हमारी सरकार बनाई है, क्योंकि उन्होंने काम देखा है।

सर, हम ऐसे-ऐसे क्षेत्रों में गए, जहां हम बहुत कमजोर हैं। मैं उन क्षेत्रों का नाम नहीं लूंगा, लेकिन अगर ऐसे क्षेत्रों में कमल छाप कर यह इंडिया आगे बढ़ा है, तो यह अच्छी बात है। हमारे राम चन्द्र प्रसाद सिंह ने बहुत बड़ी बात कही। जिस प्रदेश से हम लोग आते हैं, वहां चुनाव होता था, मैंने भी अपनी यात्रा बूथ से ही शुरू की थी। मैं matric पास करने के बाद बूथ पर बैठा था। सर, हमें याद है कि ऐसा कोई इलेक्शन नहीं होता था, जहां लाठी नहीं निकलती थी, जहां chasing नहीं होती थी - यह तो पटना शहर की बात है कि गांव में मर्डर नहीं होता था। हमारे विपक्ष के लोग क्या चाहते हैं? क्या हर चुनाव के दिन वे 600 लोग मरें? सर, यह नहीं होना चाहिए और आज What is the basic asset of this EVM? इसमें वोटिंग रिजेक्ट नहीं होती। इसमें बैलेट पेपर स्टैम्पिंग नहीं होती। स्टैम्पिंग क्यों नहीं होती? यह इसलिए नहीं होती क्योंकि एक को करने में कुछ मिनट लगते हैं, इसलिए आप स्टैम्प नहीं कर सकते। इसलिए मैं आपके सामने एक और data बतान चाहता हूं। यह data इस सदन में आए, यह बताना बहुत जरूरी है। पुराने चुनाव में, जैसा माननीय आर.सी.पी. सिंह साहब ने बताया, कि आधा वोट एक पक्ष में, बीच का दूसरे के पक्ष में और ऊपर का आधा के साथ-साथ करते थे, ताकि उसको manipulate कर सकें। Manipulate करके ballot paper को reject भी किया जाता था। सर, जो data है, मैं सदन के सामने रखना चाहूंगा। The winning margin was less than the number of votes rejected when the ballot paper was there. In 1962, 45 Lok Sabha seats; 1967, 104 Lok Sabha seats; 1971, 52 Lok Sabha seats; 1977, 38 Lok Sabha seats; 1980, 38 Lok Sabha seats; in 1984-85, 45 Lok Sabha seats; in 1989, 60 Lok Sabha seats; in 1991-92, 60 Lok Sabha seats;

[श्री रवि शंकर प्रसाद]

in 1996, 64 Lok Sabha seats; in 1998, 70 Lok Sabha seats; in 1999, 74 Lok Sabha seats; so many Lok Sabha victories was of a margin lesser than the votes rejected. After EVMs have been introduced, there is not even a single case because there is no rejection of any voting in this technologically advanced era. Sir, this is the age of technology, technology is power. This is the age of communication, communication is power. अगर हमने technology के माध्यम से भारत में एक ऐसा विषय निकाला है, जो पूरी दुनिया में चर्चा का विषय है, जिसके बारे में चार-चार, पांच-पांच हाई कोट्र्स और सुप्रीम कोर्ट ने दो-दो बार कहा है, यह समझना चाहिए।

सर, इस बार भारत के मतदाताओं ने 2019 के चुनाव में एक कमाल का संदेश दिया है। मैं यह बात बड़ी विनम्रता से बोल रहा हूं, मैं किसी पर टीका-टिप्पणी नहीं कर रहा हूं, जिन्होंने ईवीएम का विरोध किया, वे सब हार गए, without exception, चाहे वह दक्षिण भारत हो या उत्तर भारत हो। जब मैं पार्टी के काम से देश में घूमता हूं, तो हमारे कार्यकर्ता कहते हैं कि रवि जी, कुछ लोग हम लोगों के खिलाफ बोलते हैं, तो अच्छा लगता है। मैंने पूछा कि क्यों भाई, तो उन्होंने कहा कि उससे हमार वोट बढ़ता है। सर, आज उसी प्रकार का कुछ स्वर मैंने इस हाउस में भी देखा है। अच्छी बात है, बोलें। मैं उनसे विनम्रता से आग्रह करूंगा कि अपनी इस जबर्दस्त हार के कारणों की ईमानदारी से समीक्षा करें। कहा गया कि गुर बताओ कि तुम 6 महीने पहले कैसे जान गए। सर, बहुत सीधा सार है कि ईमानदारी से काम करिए, जनता का विश्वास जीतिए, विकास की बात करिए, जनता आपको जिताएगी। झांसा मत दीजिए और स्तरहीन, शर्मनाक आरोप मत लगाइए। ये इसके मूल मंत्र हैं। सर, कुछ लोगों को इसमें हंसी आती है, कुछ लोगों को टीका-टिप्पणी करने की बात होती है, तो यह एक अलग विषय है।

सर, मैंने ईवीएम के बारे में विस्तार से बता दिया, अब VVPAT भी लगा हुआ है। I would like to be corrected again, Sir, so that I can take that issue with the Election Commission; their officers are here. When they say they have not received a single complaint that the voter was voting for 'A' and the recording was in 'B'. I have explained seven instances.

Sir, now I come to the second issue, 'one nation one election'. इस गम्भीर विषय पर चर्चा करने में क्या आपत्ति है? आपको मालूम है कि भारत आजाद हुआ था, तो 1952 से चुनाव एक समय होता था। बाद में 1971 में इंदिरा जी ने पहले चुनाव कराया, उसके बाद वह बिगड़ गया। फिर कई जगह स्टेट्स में विधान सभा भंग कर राष्ट्रपति शासन हुआ, mid-term poll हुआ। मैं इसके तीन-चार कारण देना चाहता हूं। कुछ लोगों ने नैतिक बात कही, बाकी बात कही। क्या यह सच्चाई है या नहीं कि किसी एक स्टेट का चुनाव हो, तो Model Code of Conduct पूरे देश में लागू हो जाता है? आज टीवी हर जगह है, तो हर जगह लागू है। अगर तमिलनाडु का इलेक्शन हो, उसके लिए भी कुछ काम किया गया या उत्तर प्रदेश के लिए काम किया गया,

तो do not do it, it may impact covertly or overtly the elections in Tamil Nadu and *vice versa*. इसलिए किसी भी विधान सभा का चुनाव होता है, तो एक प्रकार से देश की पूरी governance ठंडी पड़ जाती है। फिर second, sheer expenditure part of it. सर, आज मैं माननीय आर.सी.पी. सिंह साहब की बात का पूर समर्थन करूंगा। आज वे ही पदाधिकारी, वे ही आईएएस, आईपीएस और स्टेट सर्विस के पदाधिकारी, चाहे पहाड़ हो, उत्तर हो, दक्षिण हो, ईमानदारी से चुनाव कराते हैं या नहीं कराते हैं। आपको मालूम है कि इस देश में दो लाख वोटर्स हैं, जिनकी उम्र 100 साल से ऊपर है। सर, आपने वह मतदान केन्द्र देखा होगा, कहीं अरुणाचल प्रदेश की पहाड़ियों में है, जहां सिर्फ एक वोटर है। वहां भी ये पदाधिकारी पहाड़ पर दो दिन चढ़कर वहां तक पहुंचते हैं, ताकि वह वोट दे सके। There is a need to celebrate the great commitment and hard work of these officers. सर, क्या ये साल भर लगे रहेंगे? जब किसी प्रदेश में चुनाव होता है, तो उसमें सिर्फ वहां के पदाधिकारी ही नहीं लगते हैं। उसके लिए बाहर से आप observer भेजते हैं, IAS भेजते हैं, IPS भेजते हैं, इनकम टैक्स के अधिकारी भेजते हैं, एक्सपेंडिचर के अधिकारी भेजते हैं। इसलिए purely from practical, pragmatic point of view इसकी चिन्ता करना जरूरी है।

सर, एक बात माननीय भूपेन्द्र जी ने उठाई। उन्होंने बहुत अच्छा भाषण दिया कि अगर हम "One Nation One Election" की बात करते हैं, तो there is need for one electoral roll. यह बात उन्होंने बहुत सही कही है। मैं भी अपने तरीके से चुनाव आयोग को कहूंगा कि इस दिशा में बहुत विचार करने की जरूरत है। इसके लिए एक prescribed format होना चाहिए। अब हमेशा वे जनवरी में चुनाव करते हैं, तो कई लोग जो जवान हो गए या बाकी हैं, उनकी चिन्ता करने की जरूरत है।

सर, दूसरी एक बात और है। माननीय भूपेन्द्र जी ने जो कहा, मैं उनकी बात से बहुत सहमत हूं। Sir, election, after all, is the festival of democracy. Election, after all, is the celebration of democracy and therefore, while insisting upon the purity of the model code of conduct, we should ensure that the character of the festival should not be lost. मैं इसका एक उदाहरण अपने अनुभव से दूंगा। सर, पार्टी ने मुझे लगभग आठ प्रदेशों का प्रभारी बनाए रखा। उस समय मैं उत्तराखंड का प्रभारी था, बाद में माननीय थावरचन्द जी भी वहां के प्रभारी रहे हैं। वहां 2007 में हमारी सरकार आई थी। हल्द्वानी से नैनीताल जो रास्ता जाता है, हमने कहा कि वहां एक बड़ा-सा बैनर टांग दो। बैनर बन गया, लेकिन उन्होंने कहा, "Sorry, it is a forest. You have to take clearance from the State Forest Department." हमने वह ले लिया ओर कहा कि अब तो टांगो! फिर उन्होंने कहा, "Sorry, the path is also a National Forest. You have to take the clearance from the Government of India." उस समय हमने वहां कोशिश की, 10 दिन हो गए, तब हमने कहा कि ऐसा करो, इस बैनर को बन्द कर दो और रख दो।

सर, मेरा केवल यह कहना है कि बैनर टांगना, झंडे टांगना, जुलूस निकालना, इन सबको आप मर्यादित करिए, लेकिन मेरा यह विचार भी जरूर है कि this festive character of democracy should not be lost. I very strongly feel that the time has come for 'One Nation One Poll'.

[श्री रवि शंकर प्रसाद]

We must discuss it with an open mind. On behalf of the Government, I wish to convey with all earnestness that we don't have a closed mind. Maybe we can come to a proper conclusion. Find a way out. As Bhupenderji said, everything will not be in one go. सर, अब आप यह देखिए कि अभी विधान सभा के चुनाव खत्म हुए। प्रसन्न जी कहां चले गए? ओडिशा में चुनाव हुए। कुछ महीने बाद जब झारखंड में होंगे, फिर हरियाणा में होंगे। अगले साल भी यह सिलसिला चलता रहेगा, अगले साल बिहार में होंगे, उससे पहले दिल्ली में चुनाव होंगे। Therefore, election cycle is a cycle which has no stoppage. It keeps on going alarmingly. Do we not need to think, reflect कि इसको कैसे आगे चलाएं?

सर, election funding की बात बहुत आई है। इसके बारे में मैं चर्चा करना चाहता हूं। यह जरूर होनी चाहिए, क्यों नहीं होनी चाहिए? सर, मेरे पास इसके पूरे डिटेल्स हैं। कई वक्ताओं ने इसकी काफी चर्चा की है। सर, हमने सितम्बर, 2016 में registration of electoral rolls में रूल 1960 में चेंज किया और इसके norms को simplify किया। फिर हमने 21 अक्तूबर, 2016 को conduct of election rules को चेंज किया। इसमें electronic transmission of postal ballot को हम लोगों ने परमिट किया। 7 अप्रैल, 2017 को हमने रूल 1961 में चेंज किया, Form 2A में चेंज किया। it is mandatory for the candidate to disclose the income of self and his spouse. उसके बाद हमने Income Tax रूल्स में चेंज किया। उसमें क्यों किया? हमने यह किया कि आप बिना account payee cheque के पेमेंट नहीं कर सकते। इन सबके माध्यम से एक प्रकार से हमने देश के Corporate sector को और regulate करने की कोशिश की। If you have to give money to a political party so that you can claim exemption from the Income Tax Act because the party's donation is exempted, you must have to pay only and only by account payee cheque or draft as the case maybe. 10 अक्तूबर, 2018 को हम लोगों ने कहा कि अब सब candidates अपने सारे dependents के साथ अपना पूरा डिटेल बताएं कि उनकी इनकम क्या-क्या है? बाद में 26 जनवरी, 2019 को latest Form 26 को चेंज किया, जिसमें हम लोगों ने कहा कि IT return of the candidate में, आप अपने-अपने spouse के बारे में अपने nomination form में वही दीजिए, जे आपने अपने IT return में भेजा है, so that there is no mismatch. In the last three years we have taken so many steps. It is not problem of Section 29C. Sir, Section 29C was made a part of the law in 2017. It got support from this side and also from the other side. I was checking whether that side had put any objection. There was no objection. Therefore, when you take up an issue and take one stand at the time of debate and other stand on other occasion, it is not correct. I really appreciate if others have done it. Sorry. They had enough majority in 2017 to block Section 29C in this House. They could have sent it to the Standing Committee or Select Committee or could have done more scrutiny. But, nothing was done. So, when the issue comes, you pass it most willingly and voluntarily and when there is a debate, you start

raising issue. Sir, this is something which is not to be appreciated. सर, मैं बिल्कुल इस बात को स्वीकारता हूं कि पैसे का दबाव और पैसे का प्रभाव नहीं होना चाहिए, लेकिन हमें इस देश के चुनाव और मतदाताओं की परिपक्वता की एक बात का सम्मान करना चाहिए। आज मैं यह बात बहुत जिम्मेवारी से बोलने की कोशिश कर रहा हूं। जिस प्रदेश से मैं आता हूं, जिस प्रदेश से आर.सी.पी. सिंह जी आते हैं, उत्तर प्रदेश, मध्य प्रदेश, राजस्थान, छत्तीसगढ़, ये कितने प्रदेश भरे हुए हैं.. गुजरात.. एकाध प्रदेश हो सकते हैं, मैं किसी का नाम नहीं लूंगा। अगर आप बहुत बड़े व्यापारी हैं, बड़ी-बड़ी कम्पनीज़ के मालिक हैं, तो आप मुख्य मंत्री नहीं बन सकते। आज तक ऐसे कोई नेता मुख्य मंत्री नहीं बने हैं, विधायक या एमपी बन गये होंगे। यह भारत के लोकतंत्र की बहुत बड़ी मज़बूती है। सर, मुझे याद है कि जब मैं पढ़ता था, तो भारत के एक बहुत बड़े टॉप इंडस्ट्रियलिस्ट, I don’t wish to name him. He was a respected top industrialist. He contested Lok Sabha election thrice from Rajasthan. He contested once as an independent and twice from a party and lost on all three occasions. Whereas, constituency from which he was contesting, he also had many factories. तो सर, देश के लोकतंत्र की इस मज़बूती को हमें स्वीकारना चाहिए कि अगर आप बहुत सम्पन्न हैं, बहुत धनाढ्य हैं, आपका जीवन पैसे के आडम्बर से प्रभावित है, तो जनता आपसे दूर जाती है। यह जनता शायद मोदी जी के पक्ष में इसीलिए आयी है, उनकी सादगी, ईमानदारी और देश के लिए काम करने की क्षमता को देख कर। वह इसीलिए आयी है। आप भी करिए। किसने आपको मना किया है? But, Sir, I do take the point that we need to take further steps for freeing elections from the scourge of money power.

सर, अब यह जो बॉन्ड की पूरी बात आयी है, तो इस बॉन्ड की खासियत क्या है? You can take only from State Bank. It is for a fixed period. And, any party can take it at the national level, not at the State level. There are a lot of ‘dos’ and ‘dont’s.’ When they take, the entire account is before the banking system. तो ऐसी बात नहीं है कि आप unknown source से वहां पैसा दे देंगे। अब कुछ लोगों को पैसा कि हमको कितना भी.. एक तो मैं प्रतिकार करता हूं। सर, इस पर मुझे एक कहानी कहनी है। 1984 में जब हम लोग 2 हो गये, तो हम लोग छोटे से कार्यकर्ता थे, पार्टी की हालत भी पटना में खराब थी, तो एक दिन चंदा मांगने गये। हम लोग पटना मार्केट में घूम रहे थे। हमारी पार्टी के एक नेता भी साथ में थे। मैं उनका नाम नहीं बोलूंगा। कहीं 10 रुपये मिले, कहीं 20 रुपये मिले, तो कहीं 50 रुपये मिले। BJP in 1977 was part of the Government. एक जगह बहस हो गयी। एक दुकानदार ने कहा कि सुनो, अपनी पार्टी को मज़बूत करोगे, तो पैसा भी देंगे और तुम 2 पर हो, तो 2 के लायक 20 रुपये ठीक हैं। सर, यह कहानी मेरे दिमाग में बहुत कस के है। तो मैं विपक्ष को कहूंगा कि भाई, आप भी अपनी पार्टी को मज़बूत करिए। एक समय तो 40 साल तक सारा कुछ केक तो आप ही को मिला है। अब अगर आज देश के लोग जानते हैं कि बीजेपी और एनडीए की अगुआई में देश आगे बढ़ रहा है, तो हमें इसके पीछे मज़बूती से खड़ा होना चाहिए, तो आपको परेशानी क्यों हो रही है, सर, यह मुझे समझ में नहीं आता है। लेकिन हां, I do understand that there is a need to further plug the gaps as far as funding is concerned.

[श्री रवि शंकर प्रसाद]

I am open to suggestions. I would appreciate if the Election Commission is also open to suggestions. सर, मैं इससे अधिक और कुछ क्यों नहीं बोल पा रहा हूं, क्योंकि मामला *sub judice* है। I have got the entire order where they have been asked to give details of money received through the electoral bonds. So, when the Supreme Court is examining the matter in detail, it will be completely inappropriate on my part.

Sir, I would mention 2-3 points in conclusion. हमारे मित्र डी. राजा ने proportionate representation की बात की। Sir, I seek your indulgence. Mr. Raja is a very good fried of mine. When I was going through the results, I was amazed to find that the four seats which Left have won are all from the State of Tamil Nadu. I realized then that there were leaders from the Left Movement, from Marx to Lenin to Stalin, I don't know whether those names have done some wonders in that State. But, anyway, good luck to you. We wish you well. Don't talk of proportionate representation, let me tell you as a well-wisher. At one point of time, my friend Raja's party was the principal Opposition party in Bihar. When I was in jail during J.P. Movement, we used to debate with the people of AISF. Where has that fire gone? Reclaim that fire; reclaim that support, and come to the legislature in a more substantive way. That's the best way out. ...*(Interruptions)*... Thank you. I am happy that I am, at least, able to ignite fire in you. Sir, proportionate representation is an issue that has failed in the world. Maybe, it is there in smaller countries. India is a vibrant democracy. Let's accept it. Work hard to win the support of the people.

Sir, I think, I have covered most of the points. But still some of the points are left out, I think, it is not the last debate. This debate always happens one or two times every year. I am most willing to. But, yes, let us celebrate the commitment of the people of India who love Indian democracy and give meaning to and maturity to it. Thank you, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Now, Message from Lok Sabha. Secretary-General. ...*(Interruptions)*... Message from Lok Sabha. ...*(interruptions)*...

SHRI DEREK O'BRIEN: Sir, I want a clarification. ...*(Interruptions)*...

MR. CHAIRMAN: That's not a practice. ...*(Interruptions)*... You know that. ...*(Interruptions)*....

SHRI DEREK O'BRIEN: The hon. Minister just asked ...*(Interruptions)*... I want a clarification. ...*(Interruptions)*...

MR. CHAIRMAN: He did not ask you. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, at the initiation of the debate ...*(Interruptions)*.... He started the debate on EVM *vs.* paper ballot. ...*(Interruptions)*....

MR. CHAIRMAN: What is this that you are saying? ...*(Interruptions)*....

SHRI DEREK O'BRIEN: Sir, I am just telling him the three points that he did not start. ...*(Interruptions)*... Sir, he did not touch on three very important issues. ...*(interruptions)*...

MR. CHAIRMAN: No; no. Message from Lok Sabha. Secretary-General. ...*(Interruptions)*... Nothing will go on record except the Secretary-General.

SHRI DEREK O'BRIEN:*

---

**MESSAGE FROM LOK SABHA** — *Contd.*

**The Dentists (Amendment) Bill, 2019**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

> "In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business Lok Sabha, I am directed to enclose the Dentists (Amendment) Bill, 2019, as passed by Lok Sabha at its sitting held on the 3rd July, 2019."

Sir, I lay a copy of the Bill on the Table.

---

**SPEICAL MENTIONS** — *Contd.*

MR. CHAIRMAN: Now, the permitted Special Mentions. ...*(Interruptions)*... Dr. T. Subbarami Reddy – Hon. Member not present. ...*(Interruptions)*... Shri Sanjay Raut – Hon. Member not present. ...*(Interruptions)*...

**श्री देरेक ओब्राईन** (पश्चिमी बंगाल): यह डिबेट हो रही है या क्या हो रहा है? ...**(व्यवधान)**...

MR. CHAIRMAN: No; no, please. We have had enough discussion. ...*(Interruptions)*... Please, please. ...*(Interruptions)*... Mr. Derek, this is not the way.

---

*Not recorded.